



**Reserve Bank of India  
Estate Cell, BKC, Bandra  
Mumbai**

**PART – I**

**E -tender for Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai**

**Name of the tenderer:** \_\_\_\_\_

**Address:** \_\_\_\_\_

\_\_\_\_\_

**Due Date of Submission:** Up to 03:00 PM on May 25, 2026

**Date of Opening Tender:** 03:30 PM onwards on May 25, 2026

**E -tender for Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai**

Estate Cell, BKC, Reserve Bank of India invites e-tender from the contractors empanelled with Reserve Bank of India, Mumbai in category of Electrical Works costing between ₹10 Lakh to ₹25 Lakh for the captioned work. The tendering would be done through the e-Tendering portal of MSTC Ltd (<https://www.mstcecommerce.com/eprocn/>). All interested eligible empanelled contractors must register themselves with MSTC Ltd through the above-mentioned website to participate in the tendering process. The estimated cost of the work is ₹ 17.6 Lakhs.

**SCHEDULE OF TENDER (SOT)**

<b>SCHEDULE FOR SUBMISSION OF TENDERS</b>		
<b>Sr. No.</b>	<b>Event</b>	<b>Date and Time</b>
1	E-tender No.	RBI/Mumbai Regional Office/Estate/5/26-27/ET/23
2	Name of the Work	Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3 <sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai
3	Estimated cost of the work	₹17.6 Lakh
4	Time allowed for completion of the works from 14 <sup>th</sup> day from the date of written order to commence work	5 Months
5	Mode of e-Tender	Online e-Procurement System (Part I - Techno-Commercial Bid and Part II - Price/ Financial Bid) through MSTC website ( <a href="https://www.mstcecommerce.com/eprocn/">https://www.mstcecommerce.com/eprocn/</a> )
6	Date of NIT (along with complete tender) available to download-on MSTC website	<b>April 13, 2026 (Monday)</b> from 05:00 PM onwards
7	Last date for submission of queries for clarification about the tender document by intending tenderer in writing via email (queries must be sent via email to <a href="mailto:estatecellbkc@rbi.org.in">estatecellbkc@rbi.org.in</a> )	<b>May 08, 2026 (Friday)</b> till 04.00 PM
8	Date and time for Pre-Bid Meeting with intending tenderer for providing clarifications on queries	Offline 11.00 AM on <b>May 11, 2026 (Monday)</b> at C-7, 3 <sup>rd</sup> floor, Estate Cell

		BKC, Reserve Bank of India, BKC office, Mumbai-400051
9	Date for issue of clarification, corrigendum, addendum, if any,	<b>May 13, 2026 (Wednesday)</b>
10	Tender Fees	Nil
11	Earnest Money Deposit (EMD)	Nil
12	Date of Starting of e-Tender for submission of online Techno-Commercial Bid and price Bid at MSTC website ( <a href="https://www.mstcecommerce.com/eprocn/">https://www.mstcecommerce.com/eprocn/</a> )	05:00 PM on <b>May 13, 2026 (Wednesday)</b>
13	Last date and time for submission of duly filled-in complete tenders on MSTC website	Up to 03:00 PM on <b>May 25, 2026 (Monday)</b>
14	Date and time for opening of Part- I of the tenders (i.e., Techno-Commercial Bid)	On <b>May 25, 2026 (Monday)</b> ; 03:30 PM onwards at Estate Cell, BKC, C-7 3 <sup>rd</sup> floor, Reserve Bank of India BKC, Mumbai-400051
15	Transaction Fee (to be paid by the vendor to MSTC) Please note that the vendors will have the access to online e-tender only after payment of transaction fees online	<b>₹1,000/- exclusive of GST as applicable.</b> Payment of transaction fee is to be done to MSTC payment gateway/NEFT Upon receipt of payment, system will automatically authorize the payment. Charges for participation in e-procurement will be made to M/s MSTC Ltd. through MSTC Gateway/NEFT in favour of MSTC Limited or as advised by M/s MSTC Ltd.

**Note:**

(a)	Maximum 2 participants (employees of the tenderer) from each tenderer can attend the pre-bid meeting on the scheduled date and time. The details of the participants must be sent by intending tenderer by email at <a href="mailto:estatecellbkc@rbi.org.in">estatecellbkc@rbi.org.in</a> on or before 10:00 AM on May 11, 2026, for issuing the necessary entry pass.
(b)	Address for conducting the Pre-Bid Meeting, submission of BG and opening of e-tenders shall be Reserve Bank of India, Estate Cell, BKC, 3 <sup>rd</sup> floor, C7 building, E Block, Bandra Kurla Complex, Bandra, Mumbai 400051
(c)	All clarifications, corrigendum, addendum, if any, shall be posted only in tender section of the Bank's website.
(d)	The Application document containing details regarding the brief scope of work, minimum qualification, process & eligibility criteria, other terms, and conditions etc. can be downloaded from tender section of Bank's website.

“This notice is being published for information only and is not an open invitation to quote in this limited tender. Participation in this tender is by invitation only and is limited to the selected Procuring Entity’s enlisted contractors. Unsolicited offers are liable to be ignored. However, contractors who desire to participate in such tenders in future may apply for enlistment with RBI as per procedure.”

## **Important instructions for e-tender (MSTC Portal)**

### **1. Process of E-tender:**

A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC/RBI, is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

SPECIAL NOTE: THE PRICE BID AND THE COMMERCIAL BID HAS TO BE SUBMITTED ON-LINE ONLY AT <https://www.mstcecommerce.com/eprocn/> (Version 3-New Common Portal)

1) Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact RBI/MSTC, (before the scheduled time of the e- tender).

### **Contact person (RBI):**

- Shri A.B.Patil, AM (Tech-Elec), Mo. No. 9912223053 (For Technical queries)- mail ID: [abpatil@rbi.org.in](mailto:abpatil@rbi.org.in)
- Shri. K. Vishnu Vardhan, Assistant Manager, Mo. No.9493034874 (For e-tender queries)- mail ID: [vardhankv@rbi.org.in](mailto:vardhankv@rbi.org.in)

### **Contact person (MSTC) For Vendors:**

HO Central Help Desk: (For vendors)

Phone Number :07969066600

[helpdeskho@mstcindia.in](mailto:helpdeskho@mstcindia.in) (Please mention "HO Helpdesk" as subject while sending emails)

WRO Helpdesk:7651915418/02269856817/02269856800

Availability: - 9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc

### **Contact person (MSTC, WRO)**

Tanmoy Sarkar, Deputy Manager Mobile:8349894664

Google hangout ID- (for text chat)- [mstceproc@gmail.com](mailto:mstceproc@gmail.com)

### **B) System Requirement:**

- i. Windows XP-SP3 & above/Windows 7 Operating System
- ii. IE-7 and above Internet browser.
- iii. Signing type digital signature
- iv. JRE 7 update 9 and above software to be downloaded and installed in the system.

To enable ALL active X controls and disable 'use pop up blocker' under Tools→Internet Options→ custom level

For more details, vendor may refer to the Vendor Guide and FAQ available [www.mstcecommerce.com/eprocn](http://www.mstcecommerce.com/eprocn)

Tools => Internet Options => General => Click On Settings under “browsing history/Delete Browsing History” =>Temporary Internet Files => Activate“ Everytime I Visit theWebpage”.

To enable ALL active X controls and disable ‘use pop up blocker’ under

Tools→ Internet Options → custom level (Please run IE settings from the page [www.mstcecommerce.com](http://www.mstcecommerce.com) once)

2. The Techno-commercial Bid and the Price Bid shall have to be submitted online at [www.mstcecommerce.com/eprocn](http://www.mstcecommerce.com/eprocn). Tenders will be opened electronically on specified date and time as given in the Tender.

3. All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity.

4. Special Note towards Transaction fee:

The vendors shall pay the transaction fee using “Transaction Fee Payment” Link under “My Menu” in the vendor login. The vendors have to select the particular tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, the vendor shall have the provision of making payment using its Credit/ Debit Card/ Net Banking. Once the payment gets credited to MSTC’s designated bank account, the transaction fee shall be auto authorized and the vendor shall be receiving a system generated mail.

Transaction fee is non-refundable.

A vendor will not have the access to online e-tender without making the payment towards transaction fee.

#### NOTE

Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

5. Information about tenders/corrigendum uploaded shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email id provided is valid and updated at the time of registration of vendor with MSTC. Vendors are also requested to ensure validity of their DSC (Digital Signature Certificate).

6. E-tender cannot be accessed after the due date and time mentioned in NIT.

7. Vendors are requested to read the vendor guide and see the video in the page <https://www.mstcecommerce.com/eprocn/> to familiarize them with the system before bidding.

8. In the price bid due to number of words limitation of 1000 characters, complete description could not be accommodated, and description given thereof is brief. Before quoting rates, all the contractors must read the complete details of each item given in the un-priced bill of quantities given in Part-I of the tender.

Date: -

Place: -

Signature and seal of the Tenderer

Name and address:

Phone/Mobile no.

E-mail

## Disclaimer

Reserve Bank of India (The Bank), Estate Cell, Mumbai (the Bank) has prepared this tender document. The information is provided to prospective Bidders to enable them to bid **for E -tender for Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai**

from the date specified in the contract as per the terms and conditions set out in this tender and any other terms and conditions related to such information.

This tender is neither an agreement with any party, nor invitation to any party to perform work of any kind. The purpose of this tender is to share requirements of the Bank with all interested parties in order to enable them to submit their Bid. **While the Bank has taken due care in the preparation of the information contained herein, the Bank does not claim that the information is exhaustive. Respondents to this tender are required to make their own inquiries and they should not rely solely on the information in tender. The Bank is not responsible if no due diligence is performed by the Respondents.** The Bank reserves the right not to proceed with this tender, to alter the time-table reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the tender further with any respondent. No reimbursement of cost of any type or on any account will be paid to persons or entities submitting their Bid.

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**SECTION - I**  
**Form of Tender**

To  
Regional Director  
Reserve Bank of India,  
Estate Cell, BKC, 3<sup>rd</sup> floor,  
C7 building, E Block,  
Bandra Kurla Complex, Bandra,  
Mumbai 400051

We have carefully examined the requirements, conditions and schedule of quantities relating to the works specified in the memorandum hereinafter set out and having visited and examined the site of the works specified in the said memorandum and also having acquired the requisite information relating thereto as affecting the tender. I/We hereby offer to execute the works specified in the said memorandum at the rates mentioned in the attached schedule of quantities and in accordance to all respects in writing referred to in articles of agreement, general instructions to tenderers and special conditions, conditions hereinbefore referred to, specifications and schedule of quantities with the conditions of the tender and conditions of contract attached hereto by in all respects, in accordance with such conditions so far as they may be applicable.

**MEMORANDUM**

(a)	Description of works	:	Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3 <sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai
(b)	Estimated cost	:	<b>₹ 17.6 Lakh</b>
(c)	Retention money to be deducted from each on-account bill	:	5%
(d)	Time allowed for completion of the work from the 14 <sup>th</sup> day after the date of written work order to commence work	:	5 Months

2. We also agree that our tender will be valid for acceptance by the Bank for 90 days from the date of opening of part I of the tender and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing. Should this Tender be accepted, I/we hereby agree to abide by and fulfill all the terms and conditions of the Tender and in the event of any default thereof, to forfeit and pay to you or your successors, or assignees or nominees such sums of money as are stipulated in the conditions contained in the tender document together with the written acceptance of the Contract.

3. I/We understand that you reserve the right to accept or reject any or all the tender either in full or in part without assigning any reason therefor.
4. The Tender is submitted online in two parts. Part I contains all commercial terms and conditions and technical particulars and Part II contains only the price bid in the Bank's proforma.

Dated this .....day of.....2026.

For and on behalf of M/s .....

(Signature of authorized signatory with seal)

Name \_\_\_\_\_  
Designation \_\_\_\_\_  
Place \_\_\_\_\_  
Date \_\_\_\_\_

(Certified true copy of Board Resolution or mandate or Power of Attorney of the above signatory as authorized signatory should be enclosed).

Witnesses (1) \_\_\_\_\_  
Signature with name, \_\_\_\_\_  
address and date \_\_\_\_\_

Witness (2) \_\_\_\_\_  
Signature with Name, \_\_\_\_\_  
address and date \_\_\_\_\_

## SECTION - II

### **1. SCOPE OF WORK**

**1.1 Description of Work: "E -tender for Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai**

**1.2** The scope of proposed work shall be as per the Schedule of quantities & specifications given in this tender document. Some of the major items of works covered are listed below (in brief):

- i. Supply of Electrical Cables, wires, Cable Tray, PVC conduit, GI Patti, etc. as mentioned in Schedule of Quantities along with all accessories/components
- ii. Delivery of Material at site including packing, handling, transporting, clearing, loading, unloading at warehouse / Depot as well as at site in Mumbai.
- iii. Laying, Testing Commissioning of Electrical Cables, wires, Cable Tray, PVC conduit, GI Patti, fittings and fixtures etc. as mentioned in Schedule of Quantities as directed by Banks' Engineer.
- iv. All required tools, tackles, labour, scaffolding, ladder, safety equipment's, etc to complete the work.
- v. Making of Holes required if any to complete the work & making it the good condition.
- vi. Carefully dismantling of existing electrical wires, conduits, cables, fittings etc as directed by Banks' Engineer.
- vii. Taking away the removed electrical wires, conduits, cables, fittings etc under buy back. The smoke detectors, PA speaker shall be handed over to Bank.

**Note: All the Tenderers are requested to visit the site to understand the scope of work.**

**1.3** It is not the intent to specify completely herein all details of the works covered under this tender. Scope of work may also include such other related works as indicated in the schedule of quantities although they may not be specifically mentioned in the above paragraphs and all such incidental items of works not specified but reasonably implied and necessary for completion of the job as a whole, as directed by the Bank's Engineer and as directed hereunder. All works shall conform in all respects to high standards of engineering, design and workmanship and shall fulfil the anticipated performance during the expected life of the system. I/We hereby declare that I/we have read and understood the above information.

**SECTION-III**  
**Draft Articles of Agreement**

(On Non-Judicial Stamp Paper of appropriate value)

ARTICLES OF AGREEMENT made the \_\_\_\_\_ day of \_\_\_\_\_ between the Reserve Bank of India, (hereafter called "The Bank") of the one part and M/s \_\_\_\_\_ (thereinafter called "the Contractor") of the other part.

WHEREAS the Bank is desirous of getting the work of "**E -tender for Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai Building, RBI, BKC office, Bandra (E), Mumbai**" with the defect liability period of one year from the date of completing all works and has caused specifications describing the works to be done.

AND WHEREAS the said specifications, the Schedule of Quantities and drawings have been signed by or on behalf of the parties hereto.

AND WHEREAS the Contractor has agreed to execute upon the subject to the Conditions set forth herein and to the Conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said drawings and/or described in the said specification and included in the Schedule of Quantities at the respective rates therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable thereunder (hereinafter referred to as 'the said Contract Amount') vide work order no./ EC.../BKC No. -----/2025-26 dated -----

S.N.	Description	Amount
1	Total cost of work	₹

**NOW IT IS HEREBY AGREED AS FOLLOWS:**

1. In consideration of said Contract Amount to be paid at the times and in the manner set forth in the said conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Drawings and described in the said Specifications and the Schedule of Quantities.
2. The Bank shall pay the Contractor the said Contract Amount, or such other sum as shall become payable, at the times and in the manner specified in the said conditions.
3. The said Conditions and Appendix thereto shall be read and construed as forming part of this agreement and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.

4. The Entire System installed by them in Bank's premises shall be under defect liability/warranty period of one year from the date of handing over. In the unlikely event of original equipment manufacturer, failing to provide support in terms of spares etc. due to technological obsolescence or for any reason, the contractor shall continue to provide the services to the Bank's satisfaction, by arranging required spares etc. during the defect liability/warranty period of one year
5. The plans, agreement and documents mentioned herein shall form the basis of this Contract. This Contract is neither a fixed Lump sum Contract nor a Piece work Contract but is a Contract to carry out the **Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai.**
6. To be paid for according to actual measured quantities at the rates contained in the Schedule of Rates and Probable quantities or as provided in the said Conditions.
7. The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works and other ancillary works in the manner laid down in the said Conditions, and shall make good any damages done to walls, floors etc. after the completion of such works.
8. The Bank reserves to itself the right of altering the Drawings and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract.
9. The contractor hereby agrees to commence the work from 14th day of date of work award letter and to complete the entire work within 5 Months subject nevertheless to the provisions for extension of time in writing by such form (i.e. by way of a deed of agreement or by exchange of letters/e-mails) as may be mutually decided by the parties. Time shall be considered as the essence of this Contract.
10. **Warranty/Defect Liability period:** The work shall be guaranteed against all types of defects for at least a period of one year from the date of handing over to the Bank. Any defects in the system/sub-assemblies found within the guarantee period shall be rectified/replaced by the tenderer free of cost Including replacement of all spare parts.
11. The bank will not provide any assistance in the form of men/material during the currency of the guarantee. The tenderers will have to make their own arrangements for deputing a helper to skilled personnel including all necessary spares for rectification of the defects reported/observed.
12. All payments by The Bank under this Contract will be made only at **MUMBAI.**
13. All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at MUMBAI and only Courts in MUMBAI shall have jurisdiction to determine the same.
14. That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor. The Contractor shall not be entitled for the payment for the quantities beyond the tendered quantities unless ordered for by specific written instructions from the Bank's Engineer.
15. The contractor shall comply with the provisions of "the Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013 or/ and any statutory modification thereof". The contractor shall be solely responsible in case of any

complaint of sexual harassment against its employee within the premises of the Bank. The complaint will be filed before the Regional Committee constituted by the Reserve Bank of India and Bank shall ensure appropriate action under the said Act in respect of the complaint. Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank. The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employees, if sexual harassment by the employee of the contractor is proved. The contractor shall be responsible for educating its employees about prevention of sexual harassment at workplace and related issues.

16. The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment etc., which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies.
17. The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.
18. That the several parts of this Contact have been read by the Contractor and fully understood by the Contractor.

IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these presents the day and year first hereinabove written.

IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorized official and the Contractor has caused its common seal to be affixed hereunto and has caused these presents to be executed on its behalf, the day and year first hereinabove written.

If the contractor is a partnership or an individual.

If the contractor is a company.

Signature Clause

SIGNED AND DELIVERED by the  
Reserve bank of India by the hand of  
Shri

*(Name and designation)*

In the presence of

(1)

Address

(2)

Address

Witness

SIGNED AND DELIVERED by

In the presence of

(1)

Address

(2)

Address

Witness

THE COMMON SEAL OF

Was hereunto affixed pursuant to the  
resolutions passed by its Board of  
Directors at the meeting  
held on \_\_\_\_\_ in the  
presence of

(1)

(2)

Directors who have signed these presents  
in to- ken thereof in the presence of

(1)

(2)

If the party is  
partnership firm  
or an individual  
should be signed  
by all or on behalf  
of all the partners.

If the Contractor  
signs under its  
common seal, the  
signature clause should  
tally with the  
sealing clause in  
the Articles of  
Association.

SIGNED AND DELIVERED BY the  
Contractor by  
the hand of Shri  
\_\_\_\_\_

and duly constituted attorney.

If the Contractor is  
signing by hand of  
power of Attorney,  
whether a  
company or  
individual.

## SECTION - IV

### **A. General Instructions to Tenderer(s) & Special Conditions**

1	E-tenders in two parts are invited for <b>E -tender for Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai</b> . The work is estimated to cost Rs <b>17.6 Lakh</b> and is to be completed within 5 Months from the 14 <sup>th</sup> day of issuing of work order
2	The tenders for the above work in two parts i.e. Part-I containing technical specifications and the terms and conditions (Rates and amounts of items shall not appear anywhere in this part) and Part-II containing only rates of items and amounts in figures shall be submitted in MSTC web portal not later than <b>03.00 PM on May 25, 2026</b> . No terms and conditions or any other information/ enclosure shall be appearing in Part-II. Any information and enclosure other than prices against the items appearing in part-II shall not be considered for evaluation.
3	Part-I and Part-II of the tender will be opened on the same date from 15.30 hours onwards. If the tenderer desire to submit additional information, they may do so on their own letter head/paper. Each page of the forms shall be signed & sealed. All the information called for shall be complete in all respects. Information furnished on sheets other than those supplied may not be considered. However, the firms can enclose only the relevant catalogues/leaflets/brochures of the manufacturers of the equipment offered. No enclosure is permitted in Part II of the tender. Incomplete tenders or tenders not complying with the requirement are liable for rejection.
4	Validity of the quoted rate shall be 90 days from the date of opening of the Part-I of the tender.
5	<b>Insurance</b> The contractor shall take all insurances at his cost to cover all kinds of risks from the time the equipment's/materials leave the manufacturer's works till handing over the system to the Bank, in the joint names of the Reserve Bank (First name of the Bank) and the contractor before commencement of work and it shall cover the following risks a Contractors all risk insurance inclusive of damage during transportation, fire insurance, Storage, erection testing and commissioning policy for the full contract value. b Workmen compensation policy for the employees of the contractor at site. c Third party liability policy for a total of Rs. 5.00 lakh and with a limit of Rs. 2.00 lakh per accident. d All valid policies shall be submitted to Bank authorities within 14 days from the date of issue of work order. <b>Note:</b> These policies shall be valid till the completion of the work. If the contractor does not provide these policies, the Bank reserves the right to take the above insurance policies themselves and recover the cost thereof from the bill of the contractor.
6	The prices quoted shall be deemed to have included all taxes, custom duty, excise duty, local levies, works contract tax, service tax, GST, consumable, labour, transport, insurance policies etc. as imposed by Central/State Government/ Local Bodies. If the

	<p>Bidders fails to include such taxes and duties in the quotation, no claim thereof will be entertained by the Bank afterwards. As per Indian laws, income tax will be deducted at source and a certificate for the same will be issued to the contractor. The rates shall be quoted for complete work, i.e. supply, installation, testing and commissioning of the equipment and shall include charges at the specified site till the work is finally handed over to the Bank. Similarly, no import license will be issued by the Reserve Bank of India, Mumbai. Equipment's, if required to be imported shall be arranged to be imported against the contractor's own import license. All payments will be made at Mumbai and will be in Indian rupees only.</p>
7	<p>Tenderers are advised to quote strictly as per BOQ. The schedule of quantities is based on probable quantities. The quantities for individual items may increase or decrease without any restriction depending upon the site conditions and requirements solely at the discretion of the Bank. This is not a fixed lump sum contract, but a contract based on item rates. If the tenderer wishes to quote for more than one make of material/equipment/component, they are advised to take copies of Part II of the tender and submit the same for each alternative separately. They are advised for the sake of clarity not to indicate different makes and rates on the same sheet. All the pages of Part II of the tenders shall be signed by the contractor and dated.</p>
8	<p>The Contractor should note that unless otherwise stated, the tender is strictly on item rates basis and attention is drawn to the fact that rates for each and every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the Contract. However, during actual execution of work, if the quantities of any of the items of work exceeds by more than 25% of the tender quantities, the quantities of such items executed, by the authority of the Bank's Engineer and with the concurrence of the employer, in excess of 25% of the tender quantity, shall be considered as an extra item of work for which the Contractors shall submit fresh rates supported by rate analysis worked on the actual cost basis plus 15% towards establishment charges, contractor's overheads and profit. The rates for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices of materials and labour rates as per escalation formula, if any, given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of the employer, the contractor shall not be entitled to any claim on this account.</p>
9	<p>The equipment supplied &amp; installed shall be guaranteed against all types of defects for at least a period of one year from the date of handing over the entire work to the Reserve Bank of India, Mumbai. Any defects in the system/subassemblies found within the guarantee period shall be rectified/replaced by the tenderer free of cost Including replacement of all spare parts within one week from the date of complaint over E-mail/Mobile/Phone/Text message. The Bank will not provide any assistance in the form of men/material during the currency of the guarantee. The tenderers will have to make their own arrangements for deputing a helper to skilled personnel including all necessary spares for rectification of the defects reported/observed without any charges.</p>

10	The Retention Money @ 5% shall be recovered from each on-account bill till the total recovery amounts to 5% of the contract value. The amounts retained by the RBI shall not bear any interest.
11	The successful tenderer shall furnish on award of the works, an amount equal to 5% (five percent) of the contract value for the work in the form of a Bank Guarantee (BG) from any scheduled Bank in the form prescribed by the Bank or amount equivalent to PBG through online mode (NEFT / RTGS) towards Security Deposit for the entire period of currency of contract for due fulfilment of the contractual obligations by the contractor till virtual completion of the work. In case of delays in submission of unavoidable circumstances, charge for delay in submission of Performance Bank Guarantee or online mode (NEFT/RTGS) shall be recovered from the bills of the contractor at Bank rate. After recording of the completion certificate for the work by the Bank, the performance guarantee or amount equivalent to PBG through the online mode (NEFT/RTGS) shall be returned to the contractor, without any interest.
12	<p>The following terms of payment shall be applicable to this contract:</p> <ul style="list-style-type: none"> <li>(i) 95% of the quoted rate against completed items of work. The interim value of the bill shall be Rs.6 lakh.</li> <li>(ii) The Retention money of 5% will be recovered from each on-account bill till the total recovery amounts to 5% of contract value. The Retention money will be released after satisfactory completion of the one-year Defect Liability period.</li> <li>(iii) All bills are liable for deduction of TDS, TDS on CGST and SGST as applicable.</li> <li>(iv) The payment will be made on actual measurements at site.</li> </ul>
13	Time is the essence of the contract with respect to the tenderer's scope of works to be carried out under this contract. The entire work shall be completed within 5 Months from the 14th day of letter of acceptance failing which liquidated damages at a rate of 0.25 % of estimated contract amount per week of delay beyond the stipulated period with an upper ceiling of 10% of the contract amount, will be levied. The successful tenderer shall submit a Bar Chart programme for completion of supply, erection & commissioning of the various components & sub-assemblies. As the work is to be executed in a working building may be after office hours/Weekends/Holidays, the programme for carrying out the work should be framed to cause minimal disturbance to the office functioning. The work may also be planned on all Saturdays, Sundays and holidays including extended working hours during weekdays. All debris generated during execution should be removed on the same day including taking adequate precautions to prevent dust/debris falling on computers/telephones/ etc.
14	The successful tenderer shall execute an agreement with the Reserve Bank of India, Mumbai on stamped paper & insurance coverage within Fourteen days of receipt of letter of acceptance. However, the issue of letter of acceptance by the Reserve Bank of India, Mumbai shall be construed as a binding contract, as though such an agreement

	has been executed and all the terms and conditions shall apply on this contract. The cost of stamp paper shall be borne by the contractor.
15	<u>Right of Technical Scrutiny of final Bill</u> - The employer shall have a right to cause a technical examination of the works and the final bill of the Contractor including all supporting vouchers, abstracts, etc., to be made at the time of payment of the final bill. If as a result of this examination or otherwise, any sum is found to have been overpaid or over-certified, it shall be lawful for the Employer to recover the sum.
16	The Reserve Bank of India, Mumbai reserves the right to accept or reject any or all the tenders either in full or in part without assigning any reasons thereof.
I/We have understood all the above-mentioned conditions and they are acceptable to me/us.	

## **B. Safety Code**

1. First aid appliances including adequate supply of sterilized dressings and cotton wool shall be provided in a readily accessible place.
2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
3. Suitable and strong scaffolds should be provided for workmen for all work that cannot safely be done from ground.
4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.
5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench, whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
6. Every opening in the floor of a building or in a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing; minimum height shall be one meter.
7. No floor, roof or other part of the structure shall be so overloaded with debris of materials as to render it unsafe.
8. Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand-gloves.
9. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
10. i) No paint containing lead or lead products shall be used except in the forms of paste or readymade paint.  
ii) Suitable face masks shall be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
11. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the period of cessation of work.
12. Hoisting machines and tackle used in the works, including their attachments, anchorage and support shall be in perfect condition.
13. The ropes sued in hoisting or lowering material or a means of suspension shall be of durable quality and adequate strength and free from defects.

### **C. Electric Safety**

- i. All the temporary electrical power for carrying out various services at site such as cutting / drilling machine shall be provided through properly rated earth leakage protection devices (ELCB).
- ii. Only ISI marked 3 pin plug and other appliances, and equipment's shall be used.
- iii. Electrical power cables/wires used shall be properly rated and joints should be avoided. If there, the joint should be proper and insulated.
- iv. All electrical appliances i.e. welding, drilling, cutting machine, etc. shall be safely and securely earthed to prevent leakage current while in operation.
- v. Before commencing the welding work for the first time on any day, fire section shall be informed.
- vi. Fire buckets filled with clean dry sand and ready for immediate use for extinguishing fires, in addition to fire extinguishers suitable for dealing with fires, shall be conspicuously marked and kept at site at convenient location
- vii. Personal protective equipment such as safety shoes, hand gloves, welder's mask, ear plugs, etc. as applicable depending upon the requirement of the work, shall be used by the workmen to prevent occupational health hazards.
- viii. The safety belt shall be used by the workmen while working from height for more than 10 feet from ground level.
- ix. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- x. Power supply shall be switched off from the Mains when equipment is not in use.
- xi. Wood-shavings, saw-dust or any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner
- xii. The work site shall be properly illuminated during the work.
- xiii. All the electrical works should be carried out by licensed/ authorized electricians/ wiremen.
- xiv. Portable battery-operated lights may be used at work site to avoid laying of temporary wire for lights.
- xv. Necessary barricading and signage boards of good quality shall be fixed at conspicuous locations at the work site.
- xvi. Aluminium / steel ladders should have proper rubber insulation at the base and wherever required, these ladders shall be kept on electrical insulating safe rubber mats

#### **D. FIRE SAFETY**

- i. Cutting / drilling machine and other electrically operated equipments used at site shall be plugged into correctly rated electrical outlets.
- ii. Only ISI marked 3 pin plug and other appliances and equipments shall be used.
- iii. Electrical power cables/wires used shall not have any joints and shall be properly rated.
- iv. All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
- v. Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers/Personnel, work shall be started.
- vi. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- vii. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- viii. Used paint drums shall be stored in specified store only after closing them properly.
- ix. Personal protective equipments such as safety shoes, hand gloves, welder's mask, ear plug etc. depending upon the requirement of the work shall be provided by the contractor to the workmen to prevent occupational health hazards.
- x. The safety belt shall be provided by the contractor and used by the workmen while working from height for more than 10' from Ground level.
- xi. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- xii. Both the staircase doors shall be normally kept closed.
- xiii. None of the fire extinguishers shall be removed/shifted from its designated location.
- xiv. Power supply shall be switched off from the mains when equipment is not in use.
- xv. Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xvi. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xvii. Battery operated emergency light/torches shall be provided by the contractor to the workmen while working beyond office hours.

**SECTION - V**  
**The Conditions Hereinbefore Referred To**

1. In constructing these conditions, the specification, schedule of quantities and Contract Agreement, the following words shall have the meaning herein assigned to them except where subject or context otherwise requires.

a) "Employer"	Shall mean the Reserve Bank of India and shall include its Assignees and Successors
b) In the case of company	"Contractor shall mean _____ a company incorporated under _____ and having its registered office at _____ and shall include its successors and assigns.
c) "Site "	Shall mean the Article of Agreement, the special conditions, the conditions, the Appendix, the schedule of quantities and specifications attached hereto and duly signed.
d) "This Contract "	Shall mean the Article of Agreement, the special conditions, the conditions, the Appendix, the schedule of quantities and specifications attached hereto and duly signed.
e) "Notice in writing"	Shall mean a notice in written, typed or printed or written notice" characters sent (unless delivered personally otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post it would have been delivered.
f) "Act of Insolvency"	Shall mean any Act of insolvency as defined by the Presidency Town Insolvency Act, or the provincial insolvency Act or any Act amending such original Act.
g) "Net Prices"	If in arriving at the contract amount the Contractor shall have added to or deducted from the total of items in the Tender any sum, either as a percentage or otherwise, then net price of any item in their tender shall be the sum arrived at by adding to or deducting from the actual figures appearing in the Tender as the price of that the item a similar percentage or proportionate sum provided always that in determining the percentage or proportion of the sum so added or deducted by the Contractor the

	total amount of the any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or account shall be held to mean rates or prices so arrived at.
h) "The works"	Shall mean Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3 <sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai.

2. **Scope of Contract:** The contractor shall carry out and complete the said work in every respect in accordance with this contract and with the directions of and to the satisfaction of the Bank's Engineer. The Bank's Engineer may in his absolute discretion and from time-to-time issue further drawings and/or written instructions, details, direction and explanations which are hereafter collectively referred to as "Bank's Engineer's instruction in regard to":
- a) The variations or modifications of the design, quality or works or the addition or omission or substitutions of any work.
  - b) Any discrepancy in the Drawing or between the Schedule of Quantities and/or drawing and/or specifications.
  - c) The removal from the site of any materials brought thereon by the contractor and the substitution of any other material, therefore.
  - d) The removal and/or re-execution of any works executed by the contractor.
  - e) The dismissal from the works of any persons employed thereupon.
  - f) The opening up for inspections of any work covered up.
  - g) The amending and making good of any defects under clause 19 hereof. The contractor shall forthwith comply with and duly execute any work comprised in such Bank's Engineer's instructions provided always that verbal instructions, directions and explanations given to the Contractor or his representative upon the works by the Bank's Engineer shall, if involving a variation, be confirmed in writing by the Contractor within seven days, such shall be deemed to be Employer's instructions within the scope of the Contract. The contractor shall submit a statement of variations giving quantity and rates duly supported by analysis of rates, vouchers etc. The rates on scrutiny and final acceptance by the Employer shall form a supplementary tender. The Employer shall not be liable for payment of such variations until these statements are sanctioned by him.
3. The Contractor shall provide at his cost everything necessary for the proper execution of the works according to the intent and meaning of the Drawings, Schedule of Quantities and specifications taken together, whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from, and if the Contractor finds any discrepancy in the Drawings or between the Drawings, Schedule of quantities and Specifications, he

shall immediately and in writing refer the same to the Bank's Engineer, who shall decide which is to be followed.

4. **Authorities, notices and patents**: The Contractor shall conform to the provisions of any Act of the Legislature relating to the works, and to the regulations and byelaws of any authority, and of any water, electricity supply and other companies and/or authorities with whose system the structure is proposed to be connected, and shall, before making any variations from the Drawings or Specifications that may be necessitated by so conforming, give written notice to Bank, specifying the variation proposed to be made and the reason for making it and apply for instructions thereon. In case the Contractor shall not within ten days receive such instructions shall proceed with the work conforming to the provisions, regulations, or byelaws in question, and any variation so necessitated shall be dealt with under clause 17 hereof. The contractor shall bring to the attention of the Employer all notices required by the said Acts, regulations or byelaws to be given to any authority and pay to such authority or to any public office all fees that may be properly chargeable in respect of the works and lodge the receipts with the Employer .The Contractor shall indemnify the Employer against all claims in respect of patent rights and shall defend all actions arising from such claims and shall himself pay all royalties, license fees, damages cost and charges of all and every sort that may be legally incurred in respect thereof.
5. **Setting out of work**: The contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the position's levels, dimensions and alignment of all parts thereof. If at any time any error in this respect shall appear during the progress of the works or within a period of one year from the completion of the works, the Contractor shall, if so required, at his own expense rectify such error to the satisfaction of the Bank's Engineer.
6. **Materials and Workmanship to conform to description**: All materials and workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or specifications and in accordance with the contract and the Contractor shall furnish to the Employer with all invoices, accounts, receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out any test of any materials.
7. **Contractor's superintendence and representative on the works**: The Contractor shall give all necessary personal superintendence during the execution of the works and so long thereafter as the Employer may consider necessary until the expiration of the "Defects Liability Period" stated in the Appendix hereto. The contractor shall, also during the whole time the works are in progress employ a competent representative who shall be constantly in attendance at the works while the men are

to work. Any directions, explanations, instructions or notice given by the Bank's Engineer to such representative shall be held to be given to the Contractor.

8. **Dismissal of workmen**: The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Bank's Engineer.
9. **Access to works**: The Employer, shall at all reasonable times, have free access to the works and/or to the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Employer necessary for Inspections and examination and test of the materials and workmanship. No person not authorised by the Employer except the representatives of public authorities shall be allowed on the works at any time.
10. **Bank's Engineer**: The term Bank's Engineer shall mean the person appointed and paid by the Employer to inspect the works. The Contractor shall afford the Bank's Engineer every facility and assistance for inspecting the works and materials.  
The Bank's Engineer, or the Employer shall have power to give notice to the Contractor or to his representative of non-approval or any work or materials and such work shall be suspended, or the use of such materials shall be discontinued. The work will from time to time be examined by the Bank's Engineer, but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at a stage of the works or after the same is completed. Subject to the limitations of this clause the Contractor shall take instructions only from the Bank's Engineer.
11. **Assignment and Subletting**: The whole of the works included in the Contract shall be executed by the Contractor and the contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part share thereof or any interest therein without the prior written consent of the Employer and not undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.
12. No alteration, omission or variation shall vitiate this contract but in case the Bank's Engineer thinks proper at any time during the progress of the works to make any alterations in, or addition to, or omissions from the works or any alteration in the kind of quality of the materials to be used therein and shall give notice thereof in writing under his hand to the Contractor, the Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract. Stipulations, specifications

or Contract Drawings without the previous consent in writing of the Employer and the value of such extra's alterations, additions or omission shall, in all cases, be determined by the Employer in accordance with the provisions of Clause 17 hereof, and the same shall be added to, or deducted from the Contract Amount, as the case may be accordingly.

13. **Schedule of Quantities**: The Schedule of quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of Measurement. Any error in description or in quantity or in omission of items from the schedule of quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 17 hereof, shall be added to, or deducted from the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's schedule of rates.
14. **Sufficiency of Schedule of Quantities**: The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/or the schedule of rates and prices which rates and prices shall cover all his obligations under the contract, and all matters and things necessary for the proper completion of the works.
15. **Measurement of works**: The Bank's Engineer may, from time to time, intimate to the contractor that he requires the works to be measured, and the Contractor shall forthwith attend or send a qualified agent to assist Assistant Engineer in taking such measurements and calculations and to furnish all particulars or to give all assistance required by any of them. Should the Contractor not attend or neglect or omit to send such agent then the measurement taken by the Bank's Engineer, or a person approved by him shall be taken to be correct measurement of the works. Such measurements shall be taken in accordance with the Mode of measurements detailed in the Specifications.  
The Contractor or his Agent may at the time of measurement take such notes and measurement as he may require. All authorised extra works, omissions and all variation made with the prior approval in writing of Employer shall be included in such measurements.
16. The work shall be carried out along with Civil and HVAC work as directed by Bank's Engineer as per site condition
17. **Prices for extra**: The Contractor may, when authorised and shall, when directed, in writing by the Employer, add to, omit from or vary the works shown upon the drawings, or described in the specification, or included in the schedule of Quantities, but the contractor shall make no addition, omission or variation without such authorisation or direction. A verbal authority or direction by the Bank's Engineer

shall, if confirmed by them in writing within seven days, be deemed to have been given in writing. No claim for an extra shall be allowed unless it shall have been executed under provisions of clause above hereof with the concurrence of the Employer herein mentioned. Any such extra in herein referred to as authorised and shall be made in accordance with the following provisions.

- (a) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work in similar character and executed under conditions as the work priced therein. Rates for all items, wherever possible should be derived out of the rates given in the priced Schedule of Quantities.
- (b) The net prices of the original tender shall determine the value of items omitted provided if omissions vary the conditions under which any remaining items of works are carried out, the prices for the same shall be valued under sub-clause(c) hereof.
- (c) Where the extra works are not of similar character and/or quoted under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative the amount of the whole of the Contract works or to any part thereof shall be such that in the opinion of the Bank's engineer, the net rate or price contained in the priced Schedule of Quantities or tender or for any item of the works involves loss or expenses beyond that reasonably contemplated by the contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances he shall think reasonable and proper, with the prior approval in writing of the Employer.
- (d) Where extra work cannot be properly measured or valued, the Contractor shall be allowed day work prices as the net rates stated in the tender or the Priced Schedule or Quantities or, if not so stated, then in accordance with the local day work rates and wages for the district provided that in either case vouchers specifying the daily time (the workmen's names) and materials employed be delivered for verification to the Bank's Engineer at or before the end of the week following that in which the work has been executed. The measurement and valuation in respect of the Contract shall be completed within the "period of final measurements" stated in the Appendix or if not stated then within six months of the completion of the Contract works

18. **Unfixed materials when taken into account to be the property of the Employer**

Where in any certificates (of which the Contractor has received payment) the Bank's Engineer has included the value of any unfixed materials included for and/or placed on or adjacent to the works such materials shall become the property of the Employer and they shall not be removed except for use upon the works, without the written authority of the Employer. The Contractor shall be liable for any loss of, or damage to, such materials.

19. **Removal of improper work** : The Employer shall, during the progress of the works, have power to order in writing from time to time the removal from the works within such reasonable time or times as may be specified in the order of any materials which in the opinion of the Bank's Engineer are not in accordance with the Specifications, the substitutions of proper materials, and the removal and proper execution of any work executed with materials or workmanship not in accordance with the drawings & specifications or instructions and the contractor shall forthwith carry out such order at his own cost. In case of default on the part of Contractor to carry out such order, the Employer shall have the power to employ any pay other persons to carry out the same; and all expenses consequent thereon, or incidental thereto, shall be borne by the Contractor, or may be deducted by the Employer from any moneys due, or that may become due, to the Contractor.
20. **Defects after virtual completion** : Any defect, shrinkage, settlement or other fault which may appear within the "Defects Liability Period" stated in the Appendix hereto, or, if none stated them within twelve months after the virtual completion of the works, arising in the opinion of the Employer from materials of workmanship not in accordance with the contract, shall upon the direction in writing of the Employer, and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Employer may employ and pay other persons to amend and make good such defects, shrinkage settlements or other faults, and all damages loss and expenses consequent thereon are incidental thereto shall be made good and borne by the Contractor or may be deducted by the Employer, upon the Bank's Engineer's Certificate in writing, from any money due or that may become due to the Contractor, or the Employer may in lieu of such amending and making good by the Contractor deduct from any money due to the Contractor a sum, to be determined by the Employer equivalent to the cost of amending such work and in the event of the amount retained as security deposit hereof being insufficient, recover the balance from the Contractor, together with any expenses the Employer may have incurred in connection therewith. Should any defective work have been done or materials supplied by any subcontractor employed on the works who has been nominated as provided in various clauses hereof, the contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provision of this clause 2 hereof. The contractor shall remain liable under the provisions of this clause the signing of any certificate or the passing of any accounts by the Employer.
21. **Certificate of virtual completion and defects liability period**: The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The defects liability period shall commence from the date of such certificates.

22. **Nominated Sub-Contractor:** All Specialists, Merchants, Tradesmen and others executing any work of supplying and fixing any goods for which the prime cost prices or provisional sums are included in the Schedule of Quantities and/or Specifications who may be nominated or selected by the Employer or hereby declared to be sub-contractors employed by the contractor and are herein referred to as nominated sub-contractors. No nominated sub-contractors shall be employed on or in connection with the works. Against whom the Contractor shall make reasonable objection where the Bank and the Contractor shall otherwise agree who will not enter into contract providing.
- (a) That the nominated sub-contractor shall indemnify the contractor against the same obligation in respect of the sub-contract as the contractor is under in respect of this contract.
  - (b) That the nominated sub-contractor shall indemnify the contractor against claims in respect of any negligence by the sub-contractors his servants or agents or any misuse by him or them or any scaffolding or other plant, the property of the Contractor or under any Workmen's Compensation Act in force.
  - (c) Payment shall be made to the nominated sub-contractor within fourteen days of his receipt of the Employer's Certificate provided that before any Certificate is issued the Contractor shall upon request furnish to the Bank proof that all nominated sub-contractors accounts included in previous certificates have been duly discharged; in default whereof, the Employer may pay the same upon a Certificate of the Bank and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create private of contract as between Employer and Subcontractor.
23. **Other persons employed by Employer:** The Employer reserves the right to use premises and any portion of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons, and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.
24. **Insurance in respect of damage to person and property:** The Contractor shall be responsible for all injury to persons, animals or things, and for all structural and decorative damage to property which may arise from the operation or neglect of himself or of any nominated sub-contractor or any employee of either, whether such injury or damage arises from carelessness accident or any other clause whatever in any connected with the carrying out of this Contract. This clause shall be held to include inter alia, any damage to buildings, whether immediately adjacent or otherwise, and any damage to road, streets, foot-paths, bridges or ways as well as

damage caused to the buildings and works forming the subject of this contract by frost, rain, wind or other inclemency of weather. The Contractor shall indemnify the Employer and hold it harmless in respect of all and any expenses arising from any such injury or damage to persons or property as aforesaid and also in respect of any claim made in respect of injury or damage under any acts of any legislature or otherwise and also in respect of any award or compensation or damages consequent upon such claim. The Contractor shall reinstate all damage of every sort mentioned in this clause, so as to deliver up the whole of the Contract works complete to and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to the property of third parties. An insurance policy covering **third party liability** shall be taken by the contractor to cover the loss/disablement of human life (persons not belonging to the contractor). This shall also cover the risk of damages to other's materials/equipment/properties including those, if any of the banks during construction/erection/commissioning of the said contract work at site. The value of third party liability for compensation for loss of human life or full /partial disablement shall be of required statutory value for full and partial disablement and shall nevertheless cover such compensation as may be awarded by a court of law. Cover for damage to other's equipment/property shall be as approved by the bank. The sub-contractors of the contractor shall not be holders or beneficiaries in the policy nor shall they be named in the policy. The bank shall be the principal holder of the policy along with the contractor. The bank reserves the exclusive right to assign the policy.

The Contractor shall indemnify the Employer against all claims which may be made against the Employer by any member of the public or other third party in respect of anything which may arise in respect of the works or in consequences thereof and shall at his own expenses arrange to effect and maintain, until the virtual completion of the contract, with an approved office a policy of insurance in the joint names of the Employer and the Contractor against such risks and deposit such policy or policies with the Bank from time to time during the currency of this contract. The Contractor shall also similarly indemnify the Employer, against all claims which may be made upon the Employer whether under the Workmen's Compensation Act or any other status in force during the currency of this contract or at common law in respect of any employee of the Contractor or any Sub-Contractor and shall at his own expenses effect and maintain, in the joint names of the Employer and the Contractor against such risks and deposit such policy or policies with the Bank from time to time during currency of the Contract. The Contractor shall be responsible for any liability which may be executed from the Insurance Policies above referred to and also for all other damage to any person, animal or property arising out of the incidental to the negligent or defective carrying out of this Contract transit, storage, erection, testing & commissioning policy. He shall also indemnify the Employer in respect of any costs, charges or expenses arising out of any claim or proceedings and also in respect of any award of compensation or damages arising therefrom. The Employer shall be entitled to deduct the amount of any damage, compensation,

costs, charges and expense arising of accruing from or in respect of any such claims or damage from any or all sums due or to become due to the Contractor without prejudice to the Employer's other rights in respect thereof. **The Contractor shall at his own expense, arrange to effect and maintain (until the virtual completion of the contract) with an approved office the following insurance policy in the joint name of employer and himself with the employer being first (Principal) and deposit such policy or policies with the employer from time during the currency of this contract.**

- i Transit, storage, erection, testing and commissioning policy (C.A.R. policy) for the total amount of contract.
- ii Workmen compensation policy.
- iii Third party liability policy with the limits as under.
  - a) Rs.2,00,000/- per incidence
  - b) Rs 5,00,000/- for the contract period

25. **Insurance for work:** The contractor shall, within 14 days from the date of commencement of the works, insure the works at his cost and keep them insure until the virtual completion of reworks, against loss or damage by fire with an office **in the joint names of the employer and the contractor (the name of the former being placed first in the policy) for the full amount of the contract.** Such policy shall cover the property of the "Employer" only. **The contractor shall deposit the policy and receipts for the premium with the employer within 14 days from the commencement of the works.** In default of the contractor, insuring as provided above, the employer may so insure the works and may deduct the premium paid from any moneys due or which may become due to the Contractor without prejudice to the other rights of the Employer in respect of such default. In case it becomes necessary to suspend the works, the Contractor shall as soon as the claim under the policy is settled, or the work reinstated by the Insurance Office, should they elect to do so, proceed with all due diligence with the completion of the works in same manner as though the fire had not occurred and in all respects under the same conditions of Contract. The Contractor in case of rebuilding or reinstatement after fire shall be entitled to such extension of time for completion as deems fit.
26. **Date of commencement and completion:** The Contractor shall be allowed admittance to the site on "Date of Commencement" stated in the Appendix hereto, or each later date as may be specified by the Employer and be shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such painting or other decorative work as the bank may desire to delay) or before the "Date of Completion" stated in the Appendix subject nevertheless to provisions for extension of time hereinafter contained.
27. **Damages for non-completion:** If the Contractor fails to complete the works by the date stated in the Appendix or within any extended time under Clause 28 here the

Contractor shall pay the Employer the sum named in the Appendix as " Liquidated Damages" for the period during which the said works shall so remain incomplete and the Employer may deduct such damages from any money due to the Contractor.

28. **Delay and extension of time**: If in the opinion of the Employer the works be delayed
- (a) by force major or
  - (b) by reason of any exceptionally inclement weather or
  - (c) by reason of proceedings taken or threatened by or dispute with adjoining or neighbouring owners or public authorities arising otherwise than through contractor's own default or
  - (d) by the works or delays of other contractor or Tradesmen engaged or nominated by the Employer and not referred to in the schedule of quantities and/or specifications or
  - (e) by reasons of Bank's Engineer instruction as per clause 17 hereof
  - (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or
  - (g) in consequence of the Contractor not having received in due time necessary instructions from the Bank for which he shall have specifically applied in writing or
  - (h) from other causes which the Bank may certify as beyond the control of contractor or
  - (i) in the event, the value of the work exceed the value of the Priced Schedule of Quantities owing to variation, the Bank may make a fair and reasonable extension of time for completion shall as soon as may be given written notice thereof to the bank but the Contractor shall nevertheless constantly use his endeavours to prevent delay and shall do all that may reasonably has required to the satisfaction of Bank to proceed with work
29. **Contractor's failure to comply with Employers instruction**: If the Contractor after receipt of written notice from the Employer requiring compliance within 10 days fails to comply with such further drawings and/or Bank's instructions the Employer may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer as a debt or may be deducted by him from any moneys due to the Contractor.
30. **Termination of Contract by the Employer**: If the Contractor being an individual or a firm commits any "act of insolvency" or shall be adjudged an insolvent or being an incorporated company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervisions of the court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so to show the reasonable satisfaction of the

Bank that he is able to carry out and fulfil the Contract and to give security therefore, if so required by the Bank.

Or

if the Contractor (whether an individual, first or incorporated company shall suffer execution or other process of court attaching property to be issued against the Contractor.

Or

shall suffer any payment under this contract to be attached by or on behalf of any of the creditors of the Contractors.

Or

shall assign to sublet this Contract without the consent in writing of the Employer first had and obtained.

Or

shall charge or encumber this Contract or any payments due or which may become due to the Contractor hereunder.

- (i) Has abandoned the Contract, or
- (ii) Has failed to commence the works, or has without any lawful excuse under these conditions suspended the progresses of the works for fourteen days after receiving from the Bank notice to proceed or
- (iii) Has failed to proceed with the work with such due diligence and failed to make such due progress as would enable the works to be completed with in the time agreed upon, or
- (iv) Has failed to remove materials from the site or to pull down and replace work for seven days receiving from the Bank written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions' or
- (v) Has neglected or failed persistently to observe and perform all of any of the acts, matter or things by the Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases the Employer may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract, the whole of which shall continue in force as fully as if the Contract has not been so determined, and so if the works subsequently execute had been executed by or on behalf of the Contractor. And further, the Employer by his agents or servants may enter upon and taken possession of the works, all tools, machinery, other power utensils, materials lying upon the premises or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workmen in carrying on and completing the work or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act matter or thing to prevent or hinder such other contractor or other person or persons employed for

completing and finishing or using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank shall give a notice in writing to the Contractor to remove his surplus materials and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realised. The employer shall thereafter ascertain and certify in writing under his hand what of the said plant and materials so taken possessions or by the Employer and the expenses or loss which the Employer shall have been put to in procuring the works to be completed and the amount. If any, owing the Contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the Certificate of the Bank shall be final and conclusive between the parties.

31. **Termination of Contract by Contractor**: If this payment of the amount payable by the Employer under Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer, or if the Employer interferes with or obstructs the issue of any such Certificate, or if the Employer shall repudiate the Contract, or if the works be stopped for three months under the order of the Bank or the Employer or by any injunction or other order of any court of Law, then and in any of the said cases the Contractor shall be in liberty to determine the Contract by notice in writing to the Employer, and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the Contract. In arriving at the amount of such payment the net rates contained in the Contractor's Original Tender shall be followed or where the same may not apply valuation shall be made in accordance with Clause 17 hereof.
32. **Certificates and Payments**: The Contractor shall be paid by the Employer from time to time by instalments under interim Certificate to be issued by the Bank's Engineer on account of the works executed work to the approximate value named in the Appendix as 'Value of work for Interim Certificate' has been executed in accordance with this Contract, subject, however, to a retention of the percentage of such value named in the Appendix as "Total Retention Money" after which time the instalments shall be up to the full value of the work subsequently so executed and fixed in the building. And when the works have been virtually completed, the Contractor shall be paid by the Employer in accordance with the Certificate to be issued by the Bank's Engineers the sum of money named in the Appendix as "instalment after Virtual Completion" being a part of the said Total Retention Money. And the Contractor shall be entitled to the payment of the Final Balance in accordance with the final Certificate at the expiration of the period referred to as 'the Defects liability Period' in the Appendix hereto from the date of virtual completion or

as soon as after expiration of such period as the works shall have been finally completed and all defects made good according to the true intent and meaning hereof whichever shall last happen provided always or at or after their completion shall not relieve the Contractor from his liability under clause 2 and 19 nor relieve the Contractor of his inability in cases of fraud, dishonesty, or fraudulent concealment relating to the works or materials or to any matter dealt with in the Certificate and in case of the all defects and insufficiencies in the works or materials which a reasonable examination would not have disclosed. The Employer shall have power to withhold any Certificate if the works or any parts thereof are not being carried out to his satisfaction.

33. **Delayed Payment:** Any amounts payable by the Employer to the Contractor shall, if not paid within the 'period of honouring Certificates' names in the Appendix carry interest at the rate named in the Appendix as the "Rate of interest for delayed payment" from the date upon which sum ought to have been paid by the Employer until the payment.
34. The decision, opinion, direction Certificate (except for payment) with respect to all or any of the matters under Clauses 2(a, b), 4,5, 14, 28 (a, b, c, d and f) hereof (which matters are herein referred to as the excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, shall be subject to the right of Arbitration and review under the Clause 35 hereof in the same way in all respects (including the provisions as to opening the reference).
35. **Settlement of disputes by Arbitration:** All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after their completion and whether before or after the determination abandonment or breach of the contract) shall be referred to and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank with respect to any of the excepted matters shall be final and without appeal as stated in Clause 34 hereof. But if either the Contractor be dissatisfied on any matter on which a decision is taken by the Bank as above, except any of the expected matter the Contractor may within 28 days after receiving notice of such decision give a written notice to the other party requiring that the matters in dispute be arbitrated upon. Such written notice shall specify the matters, which are in dispute or difference of which such written notice has been given. If both the parties agree, a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The arbitrator or Arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause, and to determine all matters to dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or Arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the Arbitrator or the Arbitrators as the case may be, shall make an award in terms of such settlement or compromise. Upon any such reference, the decision on the cost incidental to the reference and Award respectively shall be in the discretion of the arbitrator or Arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between the party and party, and shall direct by whom and to whom and in what manner the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof.

The award of the arbitrator or Arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the Arbitrator or Arbitrators, as the case may be, is given, abide by the decision of the Bank. No award of the Arbitrator or Arbitrators, as the case may be, shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that arbitration under this Clause shall be a condition precedent to any right of action under the Contract.

36. **Right of technical scrutiny of final bill**

The Employer shall have a right to cause a technical examination of the works and the final bill of the contractor including all supporting vouchers, abstracts, etc. to be made at the time of payment of the final bill. If as a result of this examination of otherwise any sum is found to have been overpaid or over certified it shall be lawful for the employer to recover the sum.

37. **Employer entitled to cover compensation paid to workman**

If for any reason, the Employer is obliged, by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the

amount of compensation so paid, and without prejudice to the rights of the Employer under the said Act. The Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the Contractor and upon his giving to the Employer full security to the satisfaction of the Employer for all costs for which the Employer might become liable in consequence of contesting such claim.

38. **Abandonment of works** if at any time after the acceptance of the tender, the Employer shall for any reasons whatsoever not requires the whole or any part of the works to be carried out, the Bank shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.

39. **Right of employer to terminate contract in the event of death of Contractor or individual**

Without prejudice to any of the rights or remedies under this Contract, if the Contractor, being an individual, dies, the Employer shall have the option of terminating the contract without incurring any liability for such termination.

40. **Computerized Measurement Book:**

- i. Bank's Engineer shall, except as otherwise provided, ascertain and determine by measurement the value of work done in accordance with the contract.
- ii. All measurements of all items having financial value shall be entered by the contractor and compiled in the shape of the Computerized Measurement Book having pages of A-4 size as per the proforma of Measurement Book annexed hereto, so that a complete record is obtained of all the items of works performed under the contract.
- iii. All such measurements and levels recorded by the contractor or his authorized representative from time to time, during the progress of the work, shall be got checked by the contractor from the Bank's Engineer or his authorized representative as per interval or program fixed in consultation with Bank's Engineer or his authorized representative. After the necessary corrections made by the Bank's Engineer, the measurement sheets shall be returned to the contractor for incorporating the corrections and for resubmission to the Engineer-in- Charge for the dated signatures by the Engineer-in- Charge and the contractor or their representatives in token of their acceptance.
- iv. Whenever bill is due for payment, the contractor would initially submit draft computerized measurement sheets and these measurements would be got checked/test checked from the Bank's Engineer and/or his authorized representative. The contractor will, thereafter, incorporate such changes as

may be done during these checks/test checks in his draft computerized measurements, and submit to the Employer a computerized measurement book, duly bound, and with its pages machine numbered. The Bank's Engineer and/or his authorized representative would thereafter check this MB, and record the necessary certificates for their checks/test checks.

- v. The final, fair, computerized measurement book given by the contractor, duly bound, with its pages machine numbered, should be 100% correct, and no cutting or over-writing in the measurements would thereafter be allowed. If at all any error is noticed, the contractor shall have to submit a fresh computerized MB with its pages duly machine numbered and bound, after getting the earlier MB cancelled by the Employer. Thereafter, the MB shall be taken in the Office records, and allotted a number as per the Register of Computerised MBs. This should be done before the corresponding bill is submitted to the Office for payment. The contractor shall submit two spare copies of such computerized MB's for the purpose of reference and record by the concerned officers of the Employer.
- vi. The contractor shall also submit to the Employer separately his computerized Abstract of Cost and the bill based on these measurements, duly bound, and its pages machine numbered along with two spare copies of the bill. Thereafter, this bill will be processed by the Employer and allotted a number as per the computerized record in the same way as done for the measurement book meant for measurements.
- vii. The contractor shall, without extra charge, provide all assistance with every appliance, labour and other things necessary for checking of measurements/levels by the Engineer-in- Charge or his representative.
- viii. Except where any general or detailed description of the work expressly shows to the contrary, measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of measurement or any general or local custom. In the case of items which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards or any other relevant code of practice and if for any item no such standard is available then a mutually agreed method shall be followed.
- ix. The contractor shall give not less than seven days' notice to the Bank's Engineer or his authorized representative in charge of the work before covering up or otherwise placing beyond the reach of checking and/or test checking the measurement of any work in order that the same may be checked and/or test checked and correct dimensions thereof be taken before the same is covered up or placed beyond the reach of checking and/or test checking measurement and shall not cover up and place beyond reach of measurement any work without consent in writing of the Bank's Engineer or his authorized representative in charge of the work who shall within the aforesaid

period of seven days inspect the work, and if any work shall be covered up or placed beyond the reach of checking and/or test checking measurements without such notice having been given or the Bank's Engineer consent being obtained in writing the same shall be uncovered at the Contractor's expense, or in default thereof no payment or allowance shall be made for such work or the materials with which the same was executed.

- x. Bank's Engineer or his authorized representative may cause either themselves or through another officer of the department to check the measurements recorded by contractor and all provisions stipulated herein above shall be applicable to such checking of measurements or levels.
- xi. It is also a term of this contract that checking and/or test checking the measurements of any item of work in the measurement book and/or its payment in the interim, on account of final bill shall not be considered as conclusive evidence as to the sufficiency of any work or material to which it relates nor shall it relieve the contractor from liabilities from any over measurement or defects noticed till completion of the defects liability period.

## **SPECIAL CONDITIONS**

1. The workmen will not be allowed to stay within the premises.
2. The water required for workmen can be availed from the available source at site free of cost.
3. The electric power required for the work can also be similarly drawn from the supply available at site free of cost.
4. Permission, if any, required from the local bodies shall be obtained by the Contractor.
5. The intending Tenderer can obtain any clarifications regarding the Tender drawings, specifications etc. from the department on any Bank's working day.
6. The Tendered may please note that, the work has to be carried out during the day time or as per the Bank's instructions. Therefore, the entire work involved shall be carried out with least disturbance to the occupants of the captioned colony and also day-to-day cleaning has to be done by the contractor. The wall should be cut by chase cutter only.
7. Cable shall be marked both the side with aluminium name plate.
8. The entire materials for the work shall be brought to the working area through the staircase and no freight lift will be available for lifting materials.
9. The debris/dust or any wastage generated out of the above work shall be cleaned as frequently as required and as instructed by the Bank's Engineer.
10. All dismantling work and work generating noise shall be done during the daytime and holidays and day time work shall have to be done on restricted hours. Contractor shall take into account the above facts while quoting the rates.
11. The Tenderer shall remove all the debris collected at site (from the Bank's premises) on everyday basis. The staircase and passages used by the laborers shall be cleaned properly, as per the entire satisfaction of Bank's Engineers.
12. The contractor shall depute a qualified supervisor during execution of the work. No work shall be carried out at site in unsupervised manner.
13. The Tenderer shall use only approved brands of materials. The Bank will be at liberty to choose any brand of materials from the names given therein in absence of any such choice indicated by the tenderer.

## **SECTION - VI**

### **Technical specifications**

1. The scope of work covers Electrical wiring work, cabling etc., carefully dismantling of old wiring and taking away at C7, 3<sup>rd</sup> floor in accordance with detailed specifications given in tender.
2. The entire work shall be done as per I.E. rules and relevant ISS.
3. All the components / materials used shall have ISI mark wherever available.
4. The quantity mentioned in BOQ may increase or decrease as per the site requirement. Payment shall be made as per actual measurements.
5. Rates quoted shall be inclusive of all taxes, duties, transportation etc. as applicable.
6. Contractor shall include the cost of any item which is not included in this tender but required for making the system in good operating System
7. All electrical work shall be got done through licensed wireman & under the supervision of supervisor.
8. All the works shall be carried out as directed by Bank's Engineer as per site condition

Approved list of makes:

Sr. No.	Description	Approved makes
1	Wires and cables, Fire alarm cable	Polycab Finolex
2	MCBDB, Cable End Box, MCBs, RCCB	Legrand Hager
3	Floor box, pop up box and suitable model switch socket and mounting plates in it	Honeywell Legrand Schneider
4	Lighting switch plates, Plug point switch plates, telephone socket plates	Honeywell: MK Blenze Pro Legrand: Myrius Hager Anchor: Woods
5	Telephone cable	Delton Polycab
6	Network cable (Cat 6)	D-link Polycab Finolex
7	Magnetic Trac and Trac lights, LED downlighter, LED hanging light, LED profile	Hills Lafit Digitech Hybec Abby Philips
8	Glands and Lugs	Dowells Comet Jainson
9	LED panel, LED tubelight	Philips Havells Crompton

## SECTION – VII

### Commercial Conditions

(Tenderer has to submit the following undertaking for acceptance)

Sr. No	Description	Bank's terms	Acceptance	
			Yes	No
1.	Validity	90 days		
2.	Terms of payment	<ul style="list-style-type: none"><li>• 95% of the quoted rate against completed items of work. The interim value of the bill shall be Rs.6 lakh.</li><li>• Retention of Security Deposit of 5 % of contract value for one year as mentioned in para 13 of Section -IV.</li></ul>		
3.	Amount	Firm, inclusive of all taxes, duties, levies, octroi, insurance etc. during the contract period.		
4.	Insurance	As mentioned in Section IV Paragraph 5		
5.	Defect liability period	12 months from date of handing over to Bank's Engineer		
6.	Liquidated Damages clause	As mentioned in Section IV, Para 14		

**APPENDIX HEREIN REFERRED TO**

<b>Sr. no</b>	<b>Description</b>	<b>Details</b>
1	Defects liability Period	12 months from the date of issue of virtual completion certificate
2	Period of measurement	1 month from the date of final commissioning
3	Date of commencement	14 <sup>th</sup> day from the date of award of letter
4	Period of completion	5 Months from the 14 <sup>th</sup> day of work order
5	Liquidated Damages	Rs.0.25% of the estimated cost per week of delay subject to a maximum of 10% of the contract amount.
6	Value of work for interim certificate for running bill	Rs 6.00 Lakh
7	Instalment after virtual completion	100% of Earnest money shall be released
8	Period of honouring interim certificate	1 month for RA bill and 3 Months for final bill
9	Interest for delayed payment	Interest rate of provident fund

**SECTION - VIII**

**Un priced Bill of quantities**

Sr. No.	Description	Qty	Unit
1	<p><b>MCBDB: Lighting</b> Supply, Installation, testing and commissioning of approved make 8 Way, per phase isolation, ETPN double door (metallic door) flush mounted MCBDB by making required opening in wall and filling the area surrounding the MCBDB and opening in wall with mortar and making the goods damages, complete with minimum 100 A copper busbar for each phase, neutral bar, earthbar and cable ties for cable management, fully insulated busbar &amp; shrouded neutral bars, per phase isolation kit, required hardwares for mounting of MCBDB and following respective make 'C' curve MCBs, RCCBs. Incomer: FPMCB 63 Amp Qty 01 No. Outgoing: RCCB (two pole two module) 40 Amp 100 m Amp Qty 03 Nos SPMCB 6 Amp to 16 Amp Qty 18 Nos.</p>	01	Set
2	<p><b>MCBDB: RAW Power</b> Supply, Installation, testing and commissioning of approved make 8 Way, per phase isolation, ETPN double door (metallic door) flush mounted MCBDB by making required opening in wall and filling the area surrounding the MCBDB and opening in wall with mortar and making the goods damages, complete with minimum 100 A copper busbar for each phase, neutral bar, earthbar and cable ties for cable management, fully insulated busbar &amp; shrouded neutral bars, per phase isolation kit, required hardwares for mounting of MCBDB and following respective make 'C' curve MCBs, RCCBs. Rate shall be inclusive of provision of connectivity with all material to 32 Amp FPMCB from 63 Amp FPMCB. Incomer: FPMCB 63 Amp Qty 01 No. Outgoing: RCCB (two pole two module) 40 Amp 100 mAmp Qty 03 Nos SPMCB 10 Amp to 25 Amp Qty 18 Nos. FMMCB 32 Amp Qty 01 No.</p>	01	Set

Sr. No.	Description	Qty	Unit
3	<b>Cable End box:</b> Supply and Installation of respective make metallic cable end box suitable for above 8 Way ETPN MCBDB at Sr. No. 1 & 2 of this BOQ.	04	Set
4	<b>MCBDB: UPS Power</b> Supply, Installation, testing and commissioning of approved make 12 Way, SPN double door (metallic door) MCBDB suitable for flush mounting and surface mounting complete with minimum 100 A copper busbar for each phase, neutral bar, earthbar and cable ties for cable management, fully insulated busbar & shrouded neutral bars, required hardwares for mounting of MCBDB and following respective make 'C' curve MCBs, RCCBs. Incomer: RCCB (two pole two module) 25 Amp 100 mA Qty 01 No. Outgoing: SPMCB 6 Amp to 16 Amp Qty 10 Nos.	01	Set
5	<b>Cable End box:</b> Supply and Installation of respective make metallic cable end box suitable for above 12 Way SPN MCBDB at Sr. No. 4 of this BOQ.	2	Nos.
6	<b>Circuit wiring:</b> Supply, Installation, Testing and Commissioning (SITC) of approved make 3 Nos. 2.5 Sq mm copper conductor Heat resistance Flame retardant Low smoke Halogen (HR-FR-LSH) insulated wire (Red/Yellow/Blue colour for Phase, Black colour for Neutral and Green colour for earth) partly in existing floor trunking/ PVC conduits from MCBDB to switch boards/ switch board to switch boards.	800	Mtrs
7	<b>PVC conduits:</b> Supply and laying of approved make HMS grade of 25 mm size PVC conduit along with required pipe fittings including required support, in floor / wall and on true ceiling with required saddle and hardwares as directed by Bank's Engineer as per site conditions.	200	Mtrs
8	<b>Primary point:</b> Supply, Installation, Testing and Commissioning (SITC) of approved make 3 Nos. 1.5 Sq mm copper conductor Heat resistance Flame retardant Low smoke Halogen (HR-FR-LSH) insulated wire (Red/Yellow/Blue colour for Phase, Black colour for Neutral and Green colour for earth) partly in approved make minimum 1" dia HMS grade PVC conduit with required support from	40	Nos

Sr. No.	Description	Qty	Unit
	true ceiling, vertical drop from PVC junction box to light fitting in suitable size FRLS PVC flexible conduit & with required PVC accessories and approved make & model minimum 6 Amp capacity switch mounted on respective make & model mounting plate and concealed box as per site conditions. The wires shall be terminated in switches and in mechanical connector near lights. Approximate average length of the wiring per point is of 8 Mtrs.		
9	<b>Secondary Point</b> Supply, Installation, Testing and Commissioning (SITC) of approved make 3 Nos. 1.5 Sq mm copper conductor Heat resistance Flame retardant Low smoke Halogen (HR-FR-LSH) insulated wire (Red/Yellow/Blue colour for Phase, Black colour for Neutral and Green colour for earth) partly in approved make minimum 1" dia HMS grade PVC conduit with required support from true ceiling, vertical drop from PVC junction box to light fitting in suitable size FRLS PVC flexible conduit & PVC accessories, from primary light point to secondary light point and so on light point. The wires shall be terminated in mechanical connector near lights. Approximate average length of the wiring per point is of 5 Mtrs.	100	Nos.
10	<b>Plug Point:</b>		
a	Supply, Installation, Testing and Commissioning of light plug point using approved make and model suitable size plastic white plates with frame with minimum 6 Amp switch Qty 01 No., 6 Amp Socket with shutter Qty 01 No., 16 Amp LED Indicator switch Qty 01 No., 6/16 Amp Socket with shutter Qty 01 No., metal concealed box after making required opening in wall and refilling the area surrounding the metal box by mortar and making the good damages or providing marking on partition for installation of metal concealed box; or on partition with respective make PVC surface box and interconnected wires and required hardware's as directed by Bank's Engineer as per site conditions.	45	Set
b	Supply, Installation, Testing and Commissioning of light plug point using approved make and model suitable size plastic white plates with frame with minimum 16 Amp LED Indicator switch Qty 01 No., 6/16 Amp Socket with shutter Qty 01 No., metal concealed box after making required opening in wall and refilling the area surrounding the metal box by mortar and making the good damages or providing marking on partition for	15	Nos.

Sr. No.	Description	Qty	Unit
	installation of metal concealed box; or on partition with respective make PVC surface box and interconnected wires and required hardwares as directed by Bank's Engineer as per site conditions.		
c	Supply, Installation, Testing and Commissioning of light plug point using approved make and model suitable size plastic white plates with frame with minimum 6 Amp switch Qty 02 Nos., 6 Amp Socket with shutter Qty 02 Nos., metal concealed box after making required opening in wall and refilling the area surrounding the metal box by mortar and making the good damages or providing marking on partition for installation of metal concealed box; or on partition with respective make PVC surface box and interconnected wires and required hardware's as directed by Bank's Engineer as per site conditions.	10	Nos.
d	Supply, Installation, Testing and Commissioning of plug point using approved make and model suitable size plastic white plates with frame with minimum 16 Amp LED Indicator switch Qty 01 No., 6/16 Amp Socket with shutter Qty 01 No., PVC surface box on ceiling including interconnected wires and required hardware's as directed by Bank's Engineer as per site conditions.	04	Nos
11	<b>LAN cabling:</b> Supply & laying of approved make Cat - 6 UTP cable in existing floor trunking / PVC conduits from network switch room on 4 <sup>th</sup> floor in same building to 3 <sup>rd</sup> floor respective LAN point location.	500	Mtrs
12	<b>Telephone cabling:</b> Supply & laying of approved make two pair, 0.5 mm dia copper conductor PVC insulated PVC sheathed Telephone cable in existing floor trunking / PVC conduits from Telephone MDF on 3 <sup>rd</sup> floor to respective telephone point.	200	Mtrs
13	<b>Telephone Socket:</b> Supply & Installation of approved make RJ-11 Telephone Socket Qty 02 Nos with respective make plastic white Plate, surface PVC/metal box and required hardwares as directed by Bank's Engineer as per site conditions.	03	Set
14	<b>Floor box:</b> Supply and installation of approved make floor box for screed floor with back box (for carpet) and Lid & Trim with respective make suitable model switch socket mounting plate and minimum 6 Amp switch Qty 01 No., 6 Amp Socket with shutter Qty 01 No., 16 Amp LED	15	Nos.

Sr. No.	Description	Qty	Unit
	Indicator switch Qty 01 No., 6/16 Amp Socket Qty 01 No., and interconnected wires and required hardwares.		
15	<b>Pop-up box:</b> Supply and installation of approved make 8 module pop-up box suitable for flush mounting in furniture/table with respective make suitable model 6 Amp switch Qty 02 No., 6 Amp Socket Qty 03 Nos. and interconnected wires and required hardwares, approved make 3 core 1.5 sq mm copper conductor PVC insulated cable of approximate length of 2.0 Mtr.	15	Nos
16	<b>Cabling work:</b> Supply and laying of approved make 650/1100 Volt grade following sizes FRLS XLPE insulated armoured cables having sector / circular shaped copper conductor PVC insulated cores, laid up, PVC tape wrapped inner sheathed, GI strip / wire armoured and overall extruded PVC sheathed conforming to IS: 1554, partly on wall/ceiling with required size heavy duty GI saddle/clamp, partly on existing cable tray.		
a	Cabling work for Lighting & RAW & AHU panel 4C x 4.0 sq mm	110	Mtrs
b	Cabling work for UPS 3C x 2.5 Sq mm	75	Mtrs
17	<b>Termination of cables:</b> Supply & Installation of end termination of following sizes armoured cables including compressed type brass glands, crimping type copper lugs, insulation tape etc. as required complete with earthing of glands		
a	4C x 4.0 sq mm	06	Nos.
b	3C x 2.5 Sq mm	04	Nos.
18	<b>Telephone MDF Box:</b> Supply & Installation of 30 pair aluminium powder coated MDF box with key lock with 1 No. of 10 pair Krone module mounted on SS muting plate, with punching of cables in Krone module.	1	Set
19	<b>Hanging lights:</b> Supply, Installation, Testing and Commissioning of approved make 300 mm side dimmable and tuneable minimum 60 Watt, minimum 100 lumens / watt Hexagonal LED hanging lights similar to Hills -Model HL-Hexa 300 CCT with required support from true ceiling / false ceiling as directed by Bank's Engineer as per site condition.	16	Nos.
20	<b>LED downlighter:</b>	32	Nos.

Sr. No.	Description	Qty	Unit
	Supply, Installation, Testing and Commissioning of approved make round shape LED dimmable and tuneable downlighter of minimum 18 watt, minimum 100 lumens per watt, white colour body		
21	<b>LED downlighter:</b> Supply, Installation, Testing and Commissioning of approved make round shape LED downlighter of following capacity, minimum 100 lumens per watt, white colour body.		
a	12 Watt	38	Nos.
b	18 Watt	16	Nos.
22	<b>Magnetic Track:</b>		
a	Supply & Installation of concealed magnetic track light similar to Hills Model No. HL-MRL-TRM in the ceiling with jointer, connector, end cap, power supply strip including all necessary hardware & accessories required for the installation (support) etc.	20	Mtrs
b	Supply & Installation of minimum 14-Watt LED diffuser light fixture for magnetic tracks, similar to Hills-Model No. HL-MRL-14D CCT.	04	Nos.
c	Supply & Installation of minimum 21-Watt LED diffuser light fixture for magnetic tracks, similar to Hills-Model No. HL-MRL-21D CCT.	04	Nos.
d	Supply & Installation of minimum 14-Watt LED diffuser wall washer Light fixture for magnetic tracks, similar to Hills-Model No. HL-MRL-14DW CCT.	02	Nos.
e	Supply & Installation of minimum 14 Watt LED round adjustable Light fixture for magnetic tracks, similar to Hills-Model No. HL-MRL-14TR CCT.	02	Nos.
23	<b>Profile Light:</b>		
a	<b>Profile patti:</b> Supply & Installation of Aluminium Profile patti size 25mm with necessary hardware & accessories.	100	Mtrs
b	<b>LED Strip light:</b> Supply & Installation of approved make warm white 2800k light Indoor type flexible LED strip light minimum 7 Watt per mtr and minimum 600 lumens per mtr including required rated driver, approved make connector, wire from driver to LED strip light connector etc suitable for installation in above profile patti.	100	Mtrs
24	<b>LED Tubelight fitting:</b> Supply & Installation of approved make minimum 22 Watt 100 lumens per watt aluminium body LED tubelight fitting with required hardwares, in AHU room and toilet.	04	Nos.

Sr. No.	Description	Qty	Unit
25	<b>GI Earth Wire:</b> Supply and installation of 10 SWG GI earth wire with tie band at required interval preferable minimum one at one feet length of cable.	250	Mtrs
26	<b>Cable Tray:</b> Supply and installing 300 mm x 50 mm x 1.6 mm size of perforated Hot deep Galvanized Iron cable tray (Galvanization thickness not less than 50 micron), bend, Tees, cross members, reducer etc, with perforation not more than 17.5%, in convenient sections, joined with connectors, suspended from ceiling with GI suspenders including G.I. bolts and nuts etc as required.	100	Mtrs
27	<b>LED Panel:</b> Supply, installation, testing and commissioning of approved make 2' x 2' LED panel of minimum 42 Watt 100 lumens per watt with required gear wire support from true ceiling as directed by Bank's Engineer as per site conditions.	10	Nos.
28	<b>Fire Alarm cable:</b> Supply and Installation of approved make 2C x 1.5 Sq mm Copper conductor XLPE insulated fire alarm armoured cable with required support from ceiling.	200	Mtrs
A	<b>Total Amount Rs (sum of item no. 1 to 28)</b>		
B	<b>GST @ 18% on Total Amount</b>		
C	<b>Gross Amount (A+B)</b>		
D	<b>Rebate:</b> Rebate for carefully dismantling of existing old electrical wiring, conduits, cables, switchboards etc and taking away. The lighting fixtures shall be handed over to bank.		Job
E	<b>GST @ 18% on Rebate</b>		
F	<b>Total Rebate (D+E)</b>		
G	<b>Net Amount (C-F)</b>		

Place:

Date:

Signature of contractor with seal

**UNDERTAKING**

**(Regarding site visit by the tenderer to understand the work)**

To,  
Regional Director,  
Reserve Bank Of India,  
Estate Cell, BKC, 3<sup>rd</sup> floor,  
C7 building, E Block,  
Bandra Kurla Complex, Bandra,  
Mumbai 400051

Dear Sir/Madam,

**NAME OF WORK: E -tender for Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai**

We, \_\_\_\_\_, the tenderer for the above work confirm that we have visited the site and understood the proper details of the existing system, working presently and also the scope of work for the proposed system.

Yours faithfully

( )

Authorised signatory

*(Name and address of the Tenderer with Company Seal)*

Date:

**PROFORMA OF BANK GUARANTEE for PERFORMANCE SECURITY DEPOSIT**

(On Non-Judicial Stamp Paper of appropriate value)

Place: \_\_\_\_\_

Date: \_\_\_\_\_

To,  
Regional Director,  
Reserve Bank of India,  
Estate Cell, BKC, 3<sup>rd</sup> floor,  
C7 building, E Block,  
Bandra Kurla Complex, Bandra,  
Mumbai 400051

Dear Sir,

**NAME OF WORK: E -tender for Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai**

Whereas Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called "the RBI") has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s \_\_\_\_\_ (Name of the Contractor) (hereinafter called " the said Contractor" which expression shall include its successors and assigns).

AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) (Amount in figures and words) for the due fulfilment by the said contractor of the terms and conditions contained in the contract. We, \_\_\_\_\_ (Name of the Bank), (hereinafter called "the Bank"), at the request of M/s \_\_\_\_\_, the contractor, do hereby undertake to pay to the RBI an amount not exceeding Rs \_\_\_\_\_ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We \_\_\_\_\_ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the

said Contract, provided, however, that our liability against such sum shall not exceed the sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.
3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.
4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

- a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only).
- b) Our liability under these presents shall not exceed the sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only).
- c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.
- d) This guarantee shall remain in force up to \_\_\_\_\_ (60 days beyond the Defect liability period) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the \_\_\_\_\_ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within \_\_\_\_\_ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

For and on behalf of \_\_\_\_\_ (Name of the Bank)

Signature of authorized Bank official

Name:

Designation

Stamp/ Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of :

Witness 1

Signature .....

Name .....

Address

.....

Witness 2

Signature .....

Name .....

Address

.....

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

**Declarations to be submitted along with each bill by the contractor on his letterhead**

**1. DECLARATION**

I, Shri/Smt. ....being the owner/proprietor/ director of..... (name of the firm/establishment), do hereby declare that I have adhered to the rules and regulations stipulated in Contract Labour (Regulation and Abolition) Act,1970 and Code on Wages, 2019 as amended from time to time, to the extent applicable to my firm/establishment. In this context, I also declare that I have paid wages to the workers/ labour engaged by me in connection with the work entrusted to me by the Bank, as per prevailing CLC rates.

Place:	Signature and seal of the Contractor
Date:	Name:
	Address:
	Email:
	Mobile no.:

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**2. GST DECLARATION**

I do hereby declare that the GST Registration Number of my/our firm/ company/ establishment is..... and the GST claimed in the bill will be paid duly to the Government of India after receipt of the same from the Bank.

I will inform the Bank in due time about the payment of GST to Government of India.

Place:	Signature and seal of the Contractor
Date:	Name:
	Address:
	Email:
	Mobile no.:

**(To be uploaded along with tender Part-I on the letterhead bidder)**

**NAME OF WORK: E -tender for Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai**

1. I/We (Name of the bidder) declares that
  - a) I/we or any of our allied firm\* is/ are not debarred/ suspended/ blacklisted by any public institution/ entity in India or any other country as on .....(last date of submission of bid).
  - b) I/ We or any of our allied firm\* have not made any transgression in respect of the code of integrity (as mentioned in the tender) with any public institution/ entity in India or any other country in last three years as on .....(last date of submission of bid).
  - c) We will inform the Bank in writing, in case, I/we or any of our allied firm\* is/are debarred/ suspended/ blacklisted by any public institution/ entity in India or any other country on or before award of work for the captioned work.

2. I/We.....(Name of the bidder) declare that I/we or our allied firm\* .....(Name of the allied firm(s)) is/are debarred/suspended/ blacklisted by ..... (Name and address of public institution in India or any other country) and the same effective upto .....(date). A copy of such letter is attached for your information and record.

(seal and signature of the bidder)

Date

Place

(Note: strike out one of the above two declarations which is not applicable)

\*Allied firm: A firm would be termed as "allied firm" if the management is common, or substantial or majority shares are owned by the banned / Suspended firm and by virtue of this it has a controlling voice. Further all successor firms will also be considered as allied firms.

**(To be uploaded along with tender Part-I on the letterhead bidder)**

**Proforma for Indemnifying the Employer Against Contract labour Rules/regulations**

(On Non-Judicial Stamp Paper of appropriate value)

To,  
The Regional Director  
Reserve Bank Of India,  
Estate Cell, BKC, 3<sup>rd</sup> floor,  
C7 building, E Block,  
Bandra Kurla Complex, Bandra,  
Mumbai 400051

Dear Sir/Madam

**E -tender for Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai**

We, M/s ..... (Name of contractor), hereby undertake that we shall comply with all the statutory rules/ regulations with regard to the employment of contract labor and their payment.

We also hereby fully indemnify and keep indemnified the Employer, i.e. Reserve Bank of India, against payments to be made to the contract labor and for the observance of the laws in this regard.

Yours faithfully,

For \_\_\_\_\_  
Authorised signatory

Proforma for Computerized Measurement Book

RESERVE BANK OF INDIA

Estate Cell BKC

Mumbai

Name Of Work:

Name Of Firm:

Measurement Book No:

Name Of Work: -

**Name Of the Firm:**

**Work Order Reference No:**

**Time Completion Period:**

**Scheduled date of Completion of work:**

**Actual date of Completion of work:**

**First RA / Final Bill - Measurements**

	<b>Name of the work</b>		
	<b>Name of the Contractor</b>		
	<b>Work Order Reference</b>		
	<b>Invoice Details</b>		
	<b>Date of Completion of Work as per Tender</b>		
	<b>Actual Date of completion of work</b>		
<b>Sr No</b>	<b>Description</b>	<b>Qty.</b>	<b>Unit</b>
<b>1</b>			

**First RA / Final Bill – Abstract of Cost**

	<b>Name of the work</b>				
	<b>Name Of the Contractor</b>				
	<b>Work Order Reference</b>				
	<b>Invoice Details</b>				
	<b>Date of Completion of Work as per Tender</b>				
	<b>Actual Date of completion of work</b>				
<b>Sr No</b>	<b>Description</b>	<b>Qty.</b>	<b>Unit</b>	<b>Rates</b>	<b>Amount</b>
1					
	<b>Total Amount inclusive of GST</b>				

**Annex 7**

**(To be uploaded along with tender Part-I on the letterhead bidder)**

**FORMAT FOR POWER OF ATTORNEY FOR SIGNING OF PROPOSAL**

(On Non-Judicial Stamp Paper of appropriate value)

Know all men by these presents, We ..... (Name of the Bidder and address of their registered office) do hereby constitute, appoint and authorise Mr. / Ms.....  
..... Name and residential address of Power of Attorney holder) who is presently employed with us and holding the position of as our attorney, to do in our name and on our behalf, all such acts, deeds and things necessary in connection with or incidental to our bid for the **Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai**, including signing and submission of all documents and providing information / responses to RBI, representing us in all matters before RBI, and generally dealing with RBI in all matters in connection with our proposal for the said Project.

We hereby agree to ratify all acts, deeds and things lawfully done by our said attorney pursuant to this Power of Attorney and that all acts, deeds and things done by our aforesaid attorney shall and shall always be deemed to have been done by us.

Note: Power of Attorney should be properly stamped and notarized. Power of Attorney furnished shall be irrevocable.

Signature/s of bidders

Names

Stamp and seal of bidder/s

NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

**(To be uploaded along with tender Part-I on the letterhead bidder)**

**Proforma of the tenderer's Confirmation of technical sufficiency to deliver the objective of proposed Work**

To  
The Regional Director  
Reserve Bank Of India,  
Estate Cell, BKC, 3<sup>rd</sup> floor,  
C7 building, E Block,  
Bandra Kurla Complex, Bandra,  
Mumbai 400051

**Subject: Confirmation of technical sufficiency of design to deliver the objective of proposed Work**

Sir,  
We have examined the objective, technical specifications and bill of quantities indicated in the tender for the proposed electrical work. After examining the same, we confirm that the technical specifications and the bill of quantities set out in the tender are sufficient to implement and deliver the stated objective of the tender. In case of any improvement is required to achieve the stated objective, the same will be provided without any additional cost to Bank.

Yours faithfully

M/s ..... (Name of the tenderer)

Signature

Name:

Designation:

Address:

Date:

Company Seal



**Reserve Bank of India**  
**Estate cell, BKC, Bandra**  
**Mumbai**

**PART – II**

**E -tender for Electrical works for College of Supervisors (CoS) in the Bank's Office Building at 3<sup>rd</sup> floor, C-7 Building, BKC, Bandra, Mumbai**

Name of the tenderer \_\_\_\_\_

Address \_\_\_\_\_

\_\_\_\_\_

**Due Date of Submission:** Up to 03:00 PM on May 25, 2026

**Date of Opening Tender:** 03:30 PM onwards on May 25, 2026

**Bill of Quantities (BOQ)**

Sr. No.	Description	Qty	Unit	Rate in Rs.	Amount in Rs.
1	<p><b>MCBDB: Lighting</b>  Supply, Installation, testing and commissioning of approved make 8 Way, per phase isolation, ETPN double door (metallic door) flush mounted MCBDB by making required opening in wall and filling the area surrounding the MCBDB and opening in wall with mortar and making the goods damages, complete with minimum 100 A copper busbar for each phase, neutral bar, earthbar and cable ties for cable management, fully insulated busbar &amp; shrouded neutral bars, per phase isolation kit, required hardwares for mounting of MCBDB and following respective make 'C' curve MCBs, RCCBs.  Incomer:  FPMCB 63 Amp Qty 01 No.  Outgoing:  RCCB (two pole two module) 40 Amp 100 m Amp Qty 03 Nos  SPMCB 6 Amp to 16 Amp Qty 18 Nos.</p>	01	Set		
2	<p><b>MCBDB: RAW Power</b>  Supply, Installation, testing and commissioning of approved make 8 Way, per phase isolation, ETPN double door (metallic door) flush mounted MCBDB by making required opening in wall and filling the area surrounding the MCBDB and opening in wall with mortar and making the goods damages, complete with minimum 100 A copper busbar for each phase, neutral bar, earthbar and cable ties for cable management, fully insulated busbar &amp; shrouded neutral bars, per phase isolation kit, required hardwares for mounting of MCBDB and following respective make 'C' curve MCBs, RCCBs. Rate shall be inclusive of</p>	01	Set		

Sr. No.	Description	Qty	Unit	Rate in Rs.	Amount in Rs.
	provision of connectivity with all material to 32 Amp FPMCB from 63 Amp FPMCB. Incomer: FPMCB 63 Amp Qty 01 No. Outgoing: RCCB (two pole two module) 40 Amp 100 mA Qty 03 Nos SPMCB 10 Amp to 25 Amp Qty 18 Nos. FMMCB 32 Amp Qty 01 No.				
3	<b>Cable End box:</b> Supply and Installation of respective make metallic cable end box suitable for above 8 Way ETPN MCBDB at Sr. No. 1 & 2 of this BOQ.	04	Set		
4	<b>MCBDB: UPS Power</b> Supply, Installation, testing and commissioning of approved make 12 Way, SPN double door (metallic door) MCBDB suitable for flush mounting and surface mounting complete with minimum 100 A copper busbar for each phase, neutral bar, earthbar and cable ties for cable management, fully insulated busbar & shrouded neutral bars, required hardwares for mounting of MCBDB and following respective make 'C' curve MCBs, RCCBs. Incomer: RCCB (two pole two module) 25 Amp 100 mA Qty 01 No. Outgoing: SPMCB 6 Amp to 16 Amp Qty 10 Nos.	01	Set		
5	<b>Cable End box:</b> Supply and Installation of respective make metallic cable end box suitable for above 12 Way SPN MCBDB at Sr. No. 4 of this BOQ.	2	Nos.		
6	<b>Circuit wiring:</b> Supply, Installation, Testing and Commissioning (SITC) of approved make 3 Nos. 2.5 Sq mm copper conductor Heat resistance Flame	800	Mtrs		

Sr. No.	Description	Qty	Unit	Rate in Rs.	Amount in Rs.
	retardant Low smoke Halogen (HR-FR-LSH) insulated wire (Red/Yellow/Blue colour for Phase, Black colour for Neutral and Green colour for earth) partly in existing floor trunking/ PVC conduits from MCBDB to switch boards/ switch board to switch boards.				
7	<b>PVC conduits:</b> Supply and laying of approved make HMS grade of 25 mm size PVC conduit along with required pipe fittings including required support, in floor / wall and on true ceiling with required saddle and hardwares as directed by Bank's Engineer as per site conditions.	200	Mtrs		
8	<b>Primary point:</b> Supply, Installation, Testing and Commissioning (SITC) of approved make 3 Nos. 1.5 Sq mm copper conductor Heat resistance Flame retardant Low smoke Halogen (HR-FR-LSH) insulated wire (Red/Yellow/Blue colour for Phase, Black colour for Neutral and Green colour for earth) partly in approved make minimum 1" dia HMS grade PVC conduit with required support from true ceiling, vertical drop from PVC junction box to light fitting in suitable size FRLS PVC flexible conduit & with required PVC accessories and approved make & model minimum 6 Amp capacity switch mounted on respective make & model mounting plate and concealed box as per site conditions. The wires shall be terminated in switches and in mechanical connector near lights. Approximate average length of the wiring per point is of 8 Mtrs.	40	Nos		
9	<b>Secondary Point</b> Supply, Installation, Testing and Commissioning (SITC) of approved make 3 Nos. 1.5 Sq mm copper conductor Heat resistance Flame	100	Nos.		

Sr. No.	Description	Qty	Unit	Rate in Rs.	Amount in Rs.
	retardant Low smoke Halogen (HR-FR-LSH) insulated wire (Red/Yellow/Blue colour for Phase, Black colour for Neutral and Green colour for earth) partly in approved make minimum 1" dia HMS grade PVC conduit with required support from true ceiling, vertical drop from PVC junction box to light fitting in suitable size FRLS PVC flexible conduit & PVC accessories, from primary light point to secondary light point and so on light point. The wires shall be terminated in mechanical connector near lights. Approximate average length of the wiring per point is of 5 Mtrs.				
10	<b>Plug Point:</b>				
a	Supply, Installation, Testing and Commissioning of light plug point using approved make and model suitable size plastic white plates with frame with minimum 6 Amp switch Qty 01 No., 6 Amp Socket with shutter Qty 01 No., 16 Amp LED Indicator switch Qty 01 No., 6/16 Amp Socket with shutter Qty 01 No., metal concealed box after making required opening in wall and refilling the area surrounding the metal box by mortar and making the good damages or providing marking on partition for installation of metal concealed box; or on partition with respective make PVC surface box and interconnected wires and required hardware's as directed by Bank's Engineer as per site conditions.	45	Set		
b	Supply, Installation, Testing and Commissioning of light plug point using approved make and model suitable size plastic white plates with frame with minimum 16 Amp LED Indicator switch Qty 01 No., 6/16 Amp Socket with shutter Qty 01 No., metal concealed box after making required opening in wall and refilling the area surrounding the metal box by mortar and making the	15	Nos.		

Sr. No.	Description	Qty	Unit	Rate in Rs.	Amount in Rs.
	good damages or providing marking on partition for installation of metal concealed box; or on partition with respective make PVC surface box and interconnected wires and required hardwares as directed by Bank's Engineer as per site conditions.				
c	Supply, Installation, Testing and Commissioning of light plug point using approved make and model suitable size plastic white plates with frame with minimum 6 Amp switch Qty 02 Nos., 6 Amp Socket with shutter Qty 02 Nos., metal concealed box after making required opening in wall and refilling the area surrounding the metal box by mortar and making the good damages or providing marking on partition for installation of metal concealed box; or on partition with respective make PVC surface box and interconnected wires and required hardware's as directed by Bank's Engineer as per site conditions.	10	Nos.		
d	Supply, Installation, Testing and Commissioning of plug point using approved make and model suitable size plastic white plates with frame with minimum 16 Amp LED Indicator switch Qty 01 No., 6/16 Amp Socket with shutter Qty 01 No., PVC surface box on ceiling including interconnected wires and required hardware's as directed by Bank's Engineer as per site conditions.	04	Nos		
11	<b>LAN cabling:</b> Supply & laying of approved make Cat - 6 UTP cable in existing floor trunking / PVC conduits from network switch room on 4 <sup>th</sup> floor in same building to 3 <sup>rd</sup> floor respective LAN point location.	500	Mtrs		
12	<b>Telephone cabling:</b> Supply & laying of approved make two pair, 0.5 mm dia copper conductor PVC insulated PVC sheathed Telephone cable in existing floor trunking / PVC	200	Mtrs		

Sr. No.	Description	Qty	Unit	Rate in Rs.	Amount in Rs.
	conduits from Telephone MDF on 3 <sup>rd</sup> floor to respective telephone point.				
13	<b>Telephone Socket:</b> Supply & Installation of approved make RJ-11 Telephone Socket Qty 02 Nos with respective make plastic white Plate, surface PVC/metal box and required hardwares as directed by Bank's Engineer as per site conditions.	03	Set		
14	<b>Floor box:</b> Supply and installation of approved make floor box for screed floor with back box (for carpet) and Lid & Trim with respective make suitable model switch socket mounting plate and minimum 6 Amp switch Qty 01 No., 6 Amp Socket with shutter Qty 01 No., 16 Amp LED Indicator switch Qty 01 No., 6/16 Amp Socket Qty 01 No., and interconnected wires and required hardwares.	15	Nos.		
15	<b>Pop-up box:</b> Supply and installation of approved make 8 module pop-up box suitable for flush mounting in furniture/table with respective make suitable model 6 Amp switch Qty 02 No., 6 Amp Socket Qty 03 Nos. and interconnected wires and required hardwares, approved make 3 core 1.5 sq mm copper conductor PVC insulated cable of approximate length of 2.0 Mtr.	15	Nos		
16	<b>Cabling work:</b> Supply and laying of approved make 650/1100 Volt grade following sizes FRLS XLPE insulated armoured cables having sector / circular shaped copper conductor PVC insulated cores, laid up, PVC tape wrapped inner sheathed, GI strip / wire armoured and overall extruded PVC sheathed confirming to IS: 1554, partly on wall/ceiling with required size heavy duty GI saddle/clamp, partly on existing cable tray.				

Sr. No.	Description	Qty	Unit	Rate in Rs.	Amount in Rs.
a	Cabling work for Lighting & RAW & AHU panel 4C x 4.0 sq mm	110	Mtrs		
b	Cabling work for UPS 3C x 2.5 Sq mm	75	Mtrs		
17	<b>Termination of cables:</b> Supply & Installation of end termination of following sizes armoured cables including compressed type brass glands, crimping type copper lugs, insulation tape etc. as 'required complete with earthing of glands				
a	4C x 4.0 sq mm	06	Nos.		
b	3C x 2.5 Sq mm	04	Nos.		
18	<b>Telephone MDF Box:</b> Supply & Installation of 30 pair aluminium powder coated MDF box with key lock with 1 No. of 10 pair Krone module mounted on SS muting plate, with punching of cables in Krone module.	1	Set		
19	<b>Hanging lights:</b> Supply, Installation, Testing and Commissioning of approved make 300 mm side dimmable and tuneable minimum 60 Watt, minimum 100 lumens / watt Hexagonal LED hanging lights similar to Hills -Model HL-Hexa 300 CCT with required support from true ceiling / false ceiling as directed by Bank's Engineer as per site condition.	16	Nos.		
20	<b>LED downlighter:</b> Supply, Installation, Testing and Commissioning of approved make round shape LED dimmable and tuneable downlighter of minimum 18 watt, minimum 100 lumens per watt, white colour body	32	Nos.		
21	<b>LED downlighter:</b> Supply, Installation, Testing and Commissioning of approved make round shape LED downlighter of following capacity, minimum 100 lumens per watt, white colour body.				

Sr. No.	Description	Qty	Unit	Rate in Rs.	Amount in Rs.
a	12 Watt	38	Nos.		
b	18 Watt	16	Nos.		
22	<b>Magnetic Track:</b>				
a	Supply & Installation of concealed magnetic track light similar to Hills Model No. HL-MRL-TRM in the ceiling with jointer, connecter, end cap, power supply strip including all necessary hardware & accessories required for the installation (support) etc.	20	Mtrs		
b	Supply & Installation of minimum 14-Watt LED diffuser light fixture for magnetic tracks, similar to Hills-Model No. HL-MRL-14D CCT.	04	Nos.		
c	Supply & Installation of minimum 21-Watt LED diffuser light fixture for magnetic tracks, similar to Hills-Model No. HL-MRL-21D CCT.	04	Nos.		
d	Supply & Installation of minimum 14-Watt LED diffuser wall washer Light fixture for magnetic tracks, similar to Hills-Model No. HL-MRL-14DW CCT.	02	Nos.		
e	Supply & Installation of minimum 14 Watt LED round adjustable Light fixture for magnetic tracks, similar to Hills-Model No. HL-MRL-14TR CCT.	02	Nos.		
23	<b>Profile Light:</b>				
a	<b>Profile patti:</b> Supply & Installation of Aluminium Profile patti size 25mm with necessary hardware & accessories.	100	Mtrs		
b	<b>LED Strip light:</b> Supply & Installation of approved make warm white 2800k light Indoor type flexible LED strip light minimum 7 Watt per mtr and minimum 600 lumens per mtr including required rated driver, approved make connector, wire from driver to LED strip light connector etc suitable for installation in above profile patti.	100	Mtrs		
24	<b>LED Tubelight fitting:</b> Supply & Installation of approved make minimum 22 Watt 100 lumens per watt	04	Nos.		

Sr. No.	Description	Qty	Unit	Rate in Rs.	Amount in Rs.
	aluminium body LED tubelight fitting with required hardwares, in AHU room and toilet.				
25	<b>GI Earth Wire:</b> Supply and installation of 10 SWG GI earth wire with tie band at required interval preferable minimum one at one feet length of cable.	250	Mtrs		
26	<b>Cable Tray:</b> Supply and installing 300 mm x 50 mm x 1.6 mm size of perforated Hot deep Galvanized Iron cable tray (Galvanization thickness not less than 50 micron), bend, Tees, cross members, reducer etc, with perforation not more than 17.5%, in convenient sections, joined with connectors, suspended from ceiling with GI suspenders including G.I. bolts and nuts etc as required.	100	Mtrs		
27	<b>LED Panel:</b> Supply, installation, testing and commissioning of approved make 2' x 2' LED panel of minimum 42 Watt 100 lumens per watt with required gear wire support from true ceiling as directed by Bank's Engineer as per site conditions.	10	Nos.		
28	<b>Fire Alarm cable:</b> Supply and Installation of approved make 2C x 1.5 Sq mm Copper conductor XLPE insulated fire alarm armoured cable with required support from ceiling.	200	Mtrs		
A	<b>Total Amount Rs (sum of item no. 1 to 28)</b>				
B	<b>GST @ 18% on Total Amount</b>				
C	<b>Gross Amount (A+B)</b>				
D	<b>Rebate:</b> Rebate for carefully dismantling of existing old electrical wiring, conduits, cables, switchboards etc and taking away. The lighting fixtures shall be handed over to bank.		Job		

Sr. No.	Description	Qty	Unit	Rate in Rs.	Amount in Rs.
E	<b>GST @ 18% on Rebate</b>				
F	<b>Total Rebate (D+E)</b>				
G	<b>Net Amount (C-F)</b>				

Place:

Date:

Signature of contractor with seal